**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**THIRTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE EIGHTH (FEBRUARY-MARCH) SESSION, 2017**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**



**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**FEBRUARY-MARCH, 2017PREFACE**

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Eighth Session held from 27th February, 2017 to 10th March, 2017 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh Secretary.

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**STATEMENT REGARDING COUNCIL OF MINISTERS ETC.**

**As on 27TH FEBRUARY, 2017.**

**SPEAKER**

Shri Kanwar Pal

**DEPUTY SPEAKER**

Smt. Santosh Yadav

**COUNCIL OF MINISTERS**

**CHIEF MINISTER**

Shri Manohar Lal

**MINISTERS**

1. Shri Ram Bilas Sharma, Education Minister

2. Capt. Abhimanyu, Finance Minister

3. Shri Om Prakash Dhankar, Agriculture Minister

4. Shri Anil Vij, Health Minister

5. Shri Narbir Singh, Public Works Minister

6. Smt. Kavita Jain, Urban Local Bodies Minister

7. Shri Krishan Lal Panwar, Transport Minister

8. Shri Vipul Goel, Industries & Commerce Minister

**MINISTERS OF STATE**

9. Shri Manish Kumar Grover, Minister of State for Cooperation

10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment

11. Shri Karan Dev Kamboj, Minister of State for Food & Supply

12. Dr. Banwari Lal, Minister of State for Public Health Engineering

13. Shri Nayab Saini, Minister of State for Labour and Employment

**CHIEF PARLIAMENTARY SECRETARIES**

14. Shri Shyam Singh

15. Sardar Bakhshish Singh Virk

16. Smt. Seema Trikha

17. Dr. Kamal Gupta

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**

**AS ON 27TH FEBRUARY, 2017.**

1. Hon’ble Speaker 01

2. Bharatiya Janata Party 46

3. Indian National Lok Dal 19

4. Indian National Congress 17

5. Shiromani Akali Dal 01

6. Bahujan Samaj Party 01

7. Independent 05

\_\_\_\_\_\_\_\_\_\_

Total 90

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\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_SUMMONING, SITTINGS AND PROROGATION OF THE   
HARYANA VIDHAN SABHA.

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Eighth Session in the Hall of Haryana Vidha Sabha, Vidhan Bhawan, Chandigarh, on the 27th February, 2017, by an order of the Governor dated the 3rd February, 2017, and continued to meet till the 10th March, 2017, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 15th March, 2017.

During the Session, the Sabha held 12 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA DURING ITS EIGHTH SESSION HELD FROM 27TH FEBRUARY, 2017 TO 10TH MARCH, 2017.**

**Dated Programme**

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**1. 2.**

27th February, 2017 Governor’s Address to the Members of the

(2.00 P.M.) Haryana Vidhan Sabha.

27th February, 2017 1. Laying of a copy of the Governor’s

(2.51 P.M. to 3.34 P.M.) Address on the Table of the House by the Speaker.

2. Obituary References

(For details see under the heading ‘References’).

3. Presentation and adoption of the First

Report of the Business Advisory Committee.

4. **Presentation of First Preliminary Report of Committee of Privilege regarding privilege issue and extension of time for presentation of the Final Report.**

**THE CHAIRPERSON**

**COMMITTEE OF PRIVILEGES:** to present First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA has misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading the House and maligned the dignity of the House.

**ALSO**  to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

28th February, 2017 1. Obituary References

(10.00 A.M. to 1.56 P.M.) (For details see under the heading ‘References’).

2. **MOTION UNDER RULE 121.**

|  |  |  |
| --- | --- | --- |
|  |  | “That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-  i) Committee on Public Accounts;  ii) Committee on Estimates;  iii) Committee on Public Undertakings; and  iv) Committee on the Welfare of Scheduled  Castes, Scheduled Tribes & Backward  Classes,  for the year 2017-2018 be suspended.  “That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2017-2018, keeping in view the proportionate strength of various parties/groups in the House”. (Carried) |

2. Discussion on Governor’s Address.

1st March, 2017 --

(First Sitting)

(10.00 A.M. to 1.51 P.M.)

1st March, 2017 1. Resumption of discussion on Governor’s

(Second Sitting) Address

(2.30 P.M. to 7.00 P.M.)

2. **MOTION UNDER RULE-30.**

“That Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended and Government business be transacted on Thursday, the 2nd March, 2017.”

(Carried)

2nd March, 2017

(10.00 A.M. to 2.35 P.M.) 1. Obituary References.

(For details see under the heading ‘References’).

2. Resumption of discussion on Governor’s Address.

3rd March, 2017

(10.00 A.M. to 3.30 P.M.) 1. Resumption of discussion on the Governor’s Address and voting on the Motion of Thanks

2. Presentation of the Supplementary Estimates for the year 2016-2017. (Second Instalment).

3. Presentation of the Report of the Committee on Estimates on the Supplementary Estimates for the year 2016-2017. (Second Instalment)

4. Discussion and Voting on the Demands for Supplementary Estimates for the year 2016-2017. (Second Instalment)

5. **LEGISLATIVE BUSINESS:-**

Bill introduced/considered and passed-

1. The PEPSU Tenancy & Agricultural Lands (Haryana Amendment) Bill, 2017.
2. The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017.
3. The Punjab Land Revenue (Haryana Amendment) Bill, 2017.
4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017.

6th March, 2017

(11.00 A.M. to 1.21 P.M.) 1. Obituary References.

(For details see under the heading ‘References’).

2. Presentation of the Budget Estimates for the year 2017-2018.

7th March, 2017

(First Sitting) 1. Obituary References.

(10.00 A.M. to 1.50 P.M.)(For details see under the heading ‘References’).

2. General discussion on the Budget Estimates for the year 2017-2018.

7th March, 2017 1. Resumption of General discussion on (2.30 P.M. to 6.46 P.M.)

(Second Sitting) the Budget Estimates for the year 2017-2018.

2.Presentation of the Reports of the   
 Assembly Committees:-

Tenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2016- 2017 on the Report of the Audit and Inspection Notes on the Accounts of Municipal Corporations, Faridabad for the period from April, 2013 to March, 2014, Gurugram for the period from April, 2013 to March, 2014 and Rohtak for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.

3.**LEGISLATIVE BUSINESS:-**

Bills introduced/considered and passed-

1. The Haryana Appropriation (No. 1) Bill, 2017.
2. The Haryana Law Officers (Engagement) Amendment Bill, 2017.

8th March, 2017

(10.00 A.M. to 2.27 P.M.) 1. Resumption of General discussion on the

Budget Estimates for the year 2017-2018.

9th March, 2017

(10.00 A.M. to 5.29 P.M.) 1. Obituary References.

(For details see under the heading ‘References’).

2. Resumption of General discussion on the

Budget Estimates for the year 2017-2018 and reply by the Finance Minister thereon.

3. Discussion and Voting on Demands for Grants on Budget Estimates for the year- 2017-2018.

10th March, 2017

(10.00 A.M. to 2.50 P.M.) 1. Motion under Rule 15 regarding exemption of the day’s proceedings from the provisions of the Rule “Sittings of the Assembly”, indefinitely.

(Carried)

2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.

(Carried)

3. Presentation of the Reports of the Assembly Committees: - (i) Forty Fifth Report of the Committee on Subordinate Legislation for the year 2016-2017.

(ii) Seventy Third Report of the Committee on Public Accounts for the year 2016-2017 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2012 Social General and Economic Sectors (Non-Public Sectors Undertakings) and District Gurugram and Revenue Sector for the year ended 31st March, 2014.

(ii) Seventy Fourth Report of the Committee on Public Accounts for the year 2016-2017 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2012 Social General and Economic Sectors (Non-Public Sectors Undertakings) and Revenue Sector for the year ended 31st March, 2014.

(iii) Forty Sixth Report of the Committee of Government Assurances for the year 2016-17.

(iv) Seventh Report of the Committee on Petitions for the year 2016-2017.

(v) Sixty Third Report of the Committee of Public Undertakings for the year 2016-17 on the report of the Comptroller and Auditor General of India for the year ended 31st March, 2013 on Public Sector Undertakings (Economic and Social Sectors).

(vi) Forty Fifth Report of the Committee on Estimates for the year 2016-2017 on the Budget Estimates for 2015-2016 Health Department.

(vii) Fortieth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2016-2017.

(viii) Second Report of the Subject Committee on Food & Supply for the year 2016-2017 on Food & Supply Department, Haryana.

(ix) Second Report of the Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Caste and Backward Classes for the year 2016-2017 on report of the activities of the Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Caste and Backward Classes Department.

(x) Second Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2016-2017 on Education and Health Services Department.

(xi) Fourth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2016-2017.

5.**LEGISLATIVE BUSINESS:-**

Bills introduced/considered and passed-

(i) The Haryana Appropriation (No. 2) Bill, 2017.

(ii) The Haryana Development and Regulation of Urban Areas(Amendment) Bill, 2017.

(iii) The Haryana Municipal (Amendment) Bill, 2017.

(iv) The Haryana Municipal Corporation (Amendment) Bill, 2017.

(v) The Haryana Road Infrastructure Protection Bill, 2017.

(vi)The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017.

(vii) The Haryana Private Universities (Amendment) Bill, 2017.

(viii) The Haryana Nurses and Nurse-Midwives Bill, 2017.

(ix) The Haryana Cattle Fairs (Amendment) Bill, 2017.

(x) The Haryana Panchayati Raj (Amendment) Bill, 2017.

(xi) The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2017.

(xii) The Haryana Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2017.

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PANEL OF CHAIRPERSONS

On the 6th February 2017, the Hon’ble Speaker nominated the following members on the Panel of Chairpersons for February-March (Budget) Session, 2017 under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

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**COMMITTEES-**

**NOMINATED BY THE SPEAKER**

###### (i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25th October, 2016 allowed to continue on 13th February, 2017 under Rule 33 (1) and (3)]

###### 1. Shri Kanwar Pal, Hon’ble Speaker Ex-officio Chairperson

2. Shri Manohar Lal, Hon’ble Chief Minister Member

3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister Member

4. Capt. Abhimanyu, Finance Minister Member

5. Shri Abhay Singh Chautala, Leader of Opposition Member

6. Smt. Kiran Choudhry, M.L.A. Member

**Special Invitee**

Smt. Santosh Yadav, Hon’ble Deputy Speaker

**Note:-** The Hon’ble Speaker has been pleased to nominate Smt. Naina Singh Chautala, M.L.A.to serve on the Business Advisory Committee to be held today the 27th February, 2017, in place of Shri Abhay Singh Chautala, M.L.A., Leader of Opposition for February-March, Budget Session, 2017.

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(ii) **PUBLIC ACCOUNTS COMMITTEE**

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 25th April, 2016 to serve in the Committee on Public Accounts for the year 2016-2017 under rule 231 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, MLAChairperson

2 Shri Abhay Singh Chautala, MLA Member

3 Smt. Kiran Choudhry, MLA Member

4. Shri Parminder Singh Dhull, MLA Member

5. Shri Jai Tirath, MLA Member

6. Prof. Dinesh Kaushik, MLA Member

7. Dr. Pawan Saini, MLA Member

8. Shri Mahipal Dhanda, MLA Member

9. Shri Randhir Singh Kapriwas, MLA Member

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(iii) **COMMITTEE ON ESTIMATES**

The Hon’ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 15th March, 2016 to nominate the Chairperson and Members of the Committee on Estimates for the year 2016-2017to serve on the Committee on Estimates for the said period. The following Chairperson and Members were serving the Committee on Estimates during the Session of February, 2017 of Haryana Vidhan Sabha:-

1.      Shri Harvinder Kalyan, MLA Chairperson

2.      Shri Jai Parkash, MLA Member

3.   Shri Udai Bhan, MLA Member

4.  Shri Hari Chand Midha, MLA Member

5.      Smt. Prem Lata, MLA Member

6. Shri Lalit Nagar, MLA Member

7.      Shri Naresh Kaushik, MLA Member

8.      Shri Bhagwan Dass Kabir Panthi, MLA Member

9.      Shri Nagender Bhadana, MLA Member

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**(IV) COMMITTEE ON PUBLIC UNDERTAKINGS**

The Hon’ble Speaker, having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 15th March, 2016 to nominate the Members of the Committee on Public Undertakings for the year 2016-17 has nominated the following Chairperson and Members on 25th April, 2016 to serve the Committee on Public Undertakings for the year 2016-17:-

1.Dr. Abhe Singh Yadav,M.L.A.  Chairperson

2. Sardar Jaswinder Singh Sandhu, M.L.A. Member

3. Shri Sri Krishan Hooda, M.L.A. Member

4. Shri Om Parkash Yadav, M.L.A. Member

5.Smt.Latika Sharma, M.L.A. Member

6. Shri Aseem Goel, M.L.A. Member

7. Prof. Ravinder Baliala, M.L.A. Member

8. Shri Jasbir Deswal, M.L.A. Member

9. Shri Balwan Singh, M.L.A. Member

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**(V) RULES COMMITTEE**

**(Nominated on the 28th April, 2015)**

1. Shri Kanwar Pal, Hon’ble Speaker Ex-Officio Chairperson

2. Shri Bhupinder Singh Hooda, MLA Member

3. Shri Randeep Singh Surjewala, MLA Member

4. Shri Abhay Singh Chautala, MLA Member

###### 5. Shri Parminder Singh Dhull, MLA Member

###### 6. Dr. Abhe Singh Yadav, MLA Member

###### 7. Shri Ghan Shyam Dass, MLA Member

###### 8. Shri Gian Chand Gupta, MLA Member

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**(VI) COMMITTEE ON GOVERNMENT ASSURANCES**

**Nominated by the Hon’ble Speaker on 25th April, 2016 under Rule 244 (1) for the year 2016-2017.**

1. **Shri Zakir Hussain, M.L.A. Chairperson**
2. **Shri Balwant Singh, M.L.A. Member**
3. **Shri Naseem Ahmed, M.L.A. Member**
4. **Shri Ghanshyam Dass, M.L.A. Member**
5. **Shri Sukhvinder, M.L.A. Member**
6. **Shri Tej Pal Tanwar, M.L.A. Member**

**7. Shri Makhan Lal, M.L.A. Member**

1. **Shri Balkaur Singh, M.L.A. Member**

**\*         9.  Shri Anoop Dhanak, M.L.A. Member**

**SPECIAL INVITEE**

**1.         Shri Ved Narang, M.L.A. Special Invitee**

**\*\* 2. Shri Ranbir Gangwa, M.L.A. Special Invitee**

**\*\*\* 3. Shri Ram Chand Kamboj, M.L.A. Special Invitee**

\*   **Shri Anoop Dhanak, MLA Special Invitee was nominated as Member to            serve on the Committee on Government Assurances  w.e.f. 8th            November, 2016 for the remaining period of  the year, 2016-2017.**

\*\* **Shri Ranbir Gangwa, MLA was nominated as Special Invitee to             serve on the Committee on Government Assurances w.e.f. 8th             November, 2016 for the remaining period of the year, 2016-2017.**

\*\*\* **Shri Ram Chand Kamboj, MLA was nominated as Special Invitee             to serve on the Committee on Government Assurances w.e.f. 8th             November, 2016 for the remaining period of the year, 2016-2017.**

**---------------------(VII) COMMITTEE ON SUBORDINATE LEGISLATION8**

[Nominated on the 25th April, 2017 for the year 2017-18 under Rule 249 (1)]

###### 1. Smt. Santosh Chauhan Sarwan, M.L.A. Chairperson

2. Shri Anand Singh Dangi, M.L.A. Member

###### 3. Shri Ghanshyam Saraf, M.L.A. Member

4. Shri Naseem Ahmed, M.L.A. Member

###### 5. Shri Jaiveer Singh, M.L.A. Member

###### 6. Shri Subhash Sudha, M.L.A. Member

###### 7. Shri Kehar Singh, M.L.A. Member

###### 8. Advocate General, Haryana. Member

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**(VIII) HOUSE COMMITTEE**

(Nominted on 25th April for the year 2016-2017 under Rule 265)

1 Smt. Santosh Yadav, Deputy Speaker Ex-Officio Chairperson

2. Shri Subhash Sudha, MLA Member

3. Shri Jasbir Deswal, MLA Member

4. Shri. Bikram Singh Yadav, MLA Member

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**(IX) COMMITTEE ON THE WELFARRE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 25th April, 2016 under Rule 266)

The Hon’ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 30th March, 2016 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2016-2017, has nominated the following Chairperson and Members on 25th April, 2016 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2016-2017.

  1. Shri Balwant Singh, M.L.A. Chairperson

2. Shri Pirthi Singh, M.L.A. Member

      3. Shri Kulwant Ram Bazigar, M.L.A. Member

   4. Shri Bishamber Singh Balmiki, M.L.A. Member

  5. Shri Rahish Khan, M.L.A. Member

        6. Shri Balkaur Singh, M.L.A. Member

7. Shri Makhan Lal Singla, M.L.A. Member

   8. Shri Jaiveer Singh , M.L.A. Member

       9. Smt. Bimla Chaudhary, M.L.A. Member

**(X) COMMITTEE OF PRIVILEGS**

**NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER RULE 286 (1)**

1. Shri Ghanshyam Dass, M.L.A. Chairperson

2. Shri Sri Krishan Hooda, M.L.A. Member

3. Shri Parminder Singh Dhull, M.L.A. Member

4. Prof. Dinesh Kaushik, M.L.A. Member

5. Shri Jaiveer Singh, M.L.A. Member

6. Shri Umesh Aggarwal,M.L.A. Member

7. Shri Mool Chand Sharma, M.L.A. Member

8. Dr. Pawan Saini, M.L.A. Member

9. Prof. Ravinder Baliala, M.L.A. Member

10. Shri Tek Chand Sharma, M.L.A. Member

**(REPORT PRRESENTED/LAID)**

**Sr. By whom Presented            Date on which Report**

**No.                                          Presented/laid**

* 1. Sh. Ghanshyam Dass, 27.02.2017 First Preliminary Report

Chaiperson of the of the Committee of Privileges.

Committee of Privileges.

(1) First Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta,MLA against Shri Karan Singh Dalal, MLA fothe extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

**(XI) COMMITTEE ON PETITIONS**

The Hon’ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve the Committee on Petitions for the year 2017-2018 under rule 268 of the amended Rules of Procedure and Conduct of Business in Haryana Legislative Assembly vide his orders dated 25th April, 2017.

1. Shri Ghanshyam Dass, MLAChairperson

2. Smt. Geeta Bhukkal, MLA Member

3. Shri Jasbir Deswal, MLA Member

4. Smt. Ranbir Gangwa, MLA Member

5. Shri Ram Chand Kamboj, MLA Member

6. Shri Kulwant Ram Bazigar, MLA Member

7. Shir Ved Nagang,MLA Member

**Special Invitee**

1. Shri Randhir Singh Kapriwas,MLA
2. Smt. Shakuntla Khatak,MLA
3. Shri. Anoop Dhanak,MLA

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(XII)**COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS**

(Nominated on 25th April, 2016)

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 25th April, 2016 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2016-2017 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1. Shri Mool Chand Sharma, M.L.A. Chairperson

2. Dr. Raghuvir Singh Kadian, M.L.A. Member

3. Shri Karan Singh Dalal, M.L.A. Member

4. Shri Umesh Aggarwal, M.L.A. Member

5. Shri Subhash Sudha, M.L.A. Member

6. Shri Rajdeep Singh Phogat, M.L.A. Member

7. Shri Tek Chand Sharma, M.L.A. Member

8. Shri Ghanshyam Saraf, M.L.A. Member

9. Shri Kuldip Sharma, M.L.A. Member

**Special Invitees**

1. Shri Balwan Singh, M.L.A.
2. Dr. Hari Chand Midha, M.L.A.

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**(XIII) SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (B&R)**

**(Nominated on 25th April, 2016)**

The following Chairperson/Members have been nominated by the Hon’ble Speaker on 25th April, 2016 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2016-2017 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1. Shri Subhash Barala, M.L.A. Chairperson

2. Shri Zakir Hussain, M.L.A. Member

3. Smt. Rohita Rewri, M.L.A. Member

4. Shri Tej Pal Tanwar, M.L.A. Member

5. Shri Naresh Kaushik, M.L.A. Member

6. Smt. Naina Chautala, M.L.A. Member

7. Shri Kehar Singh, M.L.A. Member

8. Shri Lalit Nagar, M.L.A. Member

9. Shri Rahish Khan, M.L.A. Member

10. Shri Udai Bhan, M.L.A. Special Invitee

\*11. Shri Ranbir Gangwa, M.L.A. Special Invitee

\*\*12. Shri Balwan Singh Daulatpuria, M.L.A. Special Invitee

\* Resignation of Shri Ranbir Gangwa, M.L.A. from the membership of the Committee was accepted by the Hon’ble Speaker w.e.f. 09.11.2016 vide notification No. PHIP&PW (B&R) C- 1/2016-17/118, dated 09.11.2016.

\*\* Shri Balwan Singh Daulatpuria,MLA is nominated as a Special Invitee to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) by the Hon’ble Speaker w.e.f. 09.11.2016 for the remaining period of the year 2016-17.

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**(XIV)  SUBJECT COMMITTEE ON FOOD & SUPPLIES**

The Subject Committee on Food & Supplies for the year 2016-17 consisting of nine members was nominated by the Hon’ble Speaker, Haryana Vidhan Sabha on the 25th April, 2016 and was notified in the official Gazette vide Notification No. HVS/F&S-1/2016-17/27, dated 25thApril, 2016.

1. Dr. Pawan Saini, Chairperson

2. Shri Pirthi Singh, M.L.A. Member

3. Shri Bikram Singh Yadav, M.L.A. Member

4. Shri Sukhvinder Singh, M.L.A. Member

5. Shri Bhagwan Dass Kabir Panthi, M.L.A. Member

6. Shri Om Parkash Barwa, M.L.A. Member

7. Shri Bishamber Singh balmiki, M.L.A. Member

8. Shri Mahipal Dhanda, M.L.A. Member

**SPECIAL INVITEE**

1. Shri Tek Chand Sharma, M.L.A.

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(XV) **THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES**

(Nominated on 25th April, 2016)

The Hon’ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2016-17 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 25th April, 2016.

1. Shri Umesh Aggarwal, MLA Chairperson
2. Dr. Raghuvir Singh Kadian, MLA Member
3. Shri Anand Singh Dangi, MLA Member
4. Prof. Dinesh Kaushik, MLA Member
5. Shri Nagender Bhadana, MLA Member
6. Shri Om Prakash Yadav, MLA Member
7. Shri Mool Chand Sharma, MLA Member
8. Shri Kehar Singh, MLA Member
9. Shri Rajdeep Singh Phogat, MLA Member

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**(XVI) SOCIAL JUSTICE & EMPOWERMENT COMMITTEE**

Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes & Backward Classes nominated by the Hon’ble Speaker on 25th April, 2016 under rule 278 (1) for the year 2016-17.

1. Smt. Santosh Chauhan Sarwan, MLAChairperson

2. Smt. Geeta Bhukkal, MLA Member

3. Smt. Shakuntla Khatak, MLA Member

4. Smt. Renuka Bishnoi, MLA Member

5. Smt. Latika Sharma, MLA Member

6. Smt. Naina Chautala,MLA Member

7. Smt. Rohita Rewri, MLA Member

8. Smt. Prem Lata, MLA Member

9. Smt. Bimla Chaudhary, MLA Member

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#### GOVERNOR’S ADDRESS

The Governor addressed the Vidhan Sabha on Monday, the 27th February, 2017 at 2.00 P.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 27th February, 2017 at 2.51 P.M.

The Motion of Thanks on the Governor’s Address was moved on the   
28th February, 2017 by Dr. Abhe Singh Yadav, MLA and Seconded by Dr. Pawan Saini, MLA.

The motion was discussed:-

On 28th February, 2017 (Treasury 106 minutes)

for 106 minutes

On 1st March, 2017(Treasury 64 minutes & Opposition 187 minutes)

(Second Sitting)

for 251 minutes

On 2nd March, 2017 (Treasury 73 minutes & Opposition 109 minutes, for 199 minutes                               Independent 17 minutes)

On 3rd March, 2017 (Treasury 202 minutes, Opposition 41 minutes)

243 minutes

Twenty Eight members took part in the discussion, fourteen members from Treasury Benches including the Chief Minister speaking for 445 minutes, thirteen members from Opposition speaking for 337 minutes and one member Independent speaking for 17 minutes.

The Motion was put before the House on the 3rd March, 2017 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the

Speaker to the Governor on the 3rd March, 2017.

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**REFERENCES**

References to the deaths of late:-

1. Shri Surjit Singh Barnala, former Governor of Tamil Nadu.
2. J. Jayalalitha, Chief Minister of Tamil Nadu.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Avalanche Incident.
6. Others.

were made on the 27th February, 2017, by the Chief Minister.

Shri Abhay Singh Chautala, Leader of the Opposition spoke.

Smt. Kiran Choudhry, Leader of the Congress Legislative Party spoke.

The Parliamentary Affairs Minister also spoke and made a suggestion and agreed to that the name of Shri Jai Singh Kalyan S/o Shri Multan Singh, former Deputy Speaker, Haryana Vidhan Sabha and Uncle of Shri Harvinder Singh Kalyan, MLA and Shri Raiyat Ram, Grandfather of Shri Bishamber Singh Balmiki, MLA were also added in the above list.

References to the deaths of late:-

1. Shri P. Shiv Shankar, Former Governor of Sikkim and Kerala.
2. Shri Kundan Singh, Freedom Fighter, Village Khanda, District Sonipat.

were made by the Chief Minister on the 28th February, 2017.

Shri Parminder Singh Dhull, a Member of the Indian National Lok Dal spoke.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party spoke for a while.

References to the deaths of late:-

Eight innocent persons who lost their lives in a tragic Truck and Tavera car accident which occurred at Narayangarh-Sadhora road, on 1st March, 2017.

were made by the Parliament Affairs Minister on the 2nd March, 2017.

References to the deaths of late:-

1. Naik Dinesh Kumar, Village, Jadra, District Rewari.

2. Smt. Chandro Devi aunt of Transport Minister Shri Krishan Lal Panwar,

were made by the Chief Minister on the 6th March, 2017.

References to the deaths of late:-

1. Shri Ram Avtar, brother of the Minister of State for Public Health & Engineering Dr. Banwari Lal.
2. Shri Santosh Tiwari, Editor of Dainik Tribune.

were made by the Chief Minister on the 7th March, 2017. (First Sitting)

References to the deaths of late:-

1. Shri Surender Pal, nephew of Shri Sri Krishan Hooda, MLA.
2. Smt. Mariyan Devi, mother of Shri Ram Kumar Gautam, Ex-MLA.

were made by the Chief Minister on the 9th March, 2017.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

|  |  |  |
| --- | --- | --- |
| **Sr. No.** | **Name of Deceased** | **Name of the Person/Authority to whom message of condolence was sent.** |
| 1. | Shri Surjit Singh Barnala,  former Governor of Tamil Nadu. | Smt. Surjit Kaur Barnala W/o  Late Sh. Surjit Singh Barnala,  former Governor of Tamil Nadu,  Kothi No. 11, Sector-7, Chandigarh. |
| 2. | J. Jayalalitha,Chief Minister of Tamil Nadu. | The Chief Secretary,  Government of Tamil Nadu,  Chennai. |
| 3. | Sh. P. Shiv Shankar,former Governor of Sikkim and Kerala. | Sh. Venkat Chitturi Grandson of  Late Sh. P. Shiv Shankar,  former Governor of Sikkim and Kerala,  H. No. 154, Srinagar Colony,  adj Lane to care diagnostic, Hyderabad-73, Telangana. |
| 4. | Freedom Fighters of Haryana |  |
| (i) | Sh. Raghbir Singh,  Village Chhara, District Jhajjar. | Sh. Ashok Kumar S/o  Late Sh. Raghbir Singh,  Village Chhara,  District Jhajjar. |
| (ii) | Sh. Ved Parkash Marwah, Ambala Cantt., District Ambala. | Sh. Sunil Marwah S/o  Late Sh. Ved Parkash Marwah,  H. No. B-51, Ram Nagar, Ambala Cantt., District Ambala. |
| (iii) | Sh. Dariyao Singh,  Village Khumba, District Hisar. | Sh. Satyavir Singh S/o  Late Sh. Dariyao Singh,  Village Khumba,  District Hisar. |
| (iv) | Sh. Bhagmal,  Village Tikli, District Gurugram. | Sh. Ram Chander S/o  Late Sh. Bhagmal,  Village Tikli,  District Gurugram. |
| (v) | Sh. Kundan Singh,  Village Khanda, District Sonipat. | Sh. Phool Singh S/o  Late Sh. Kundan Singh,  Killa Mohalla, Bahadurgarh,  Distt. Jhajjar. |
| **5.** | **Martyrs of Haryana** |  |
| (i) | Major Satish Dahiya,  Village Banihari,  District Mahendragarh. | Smt. Sujata Devi W/o  Late Major Satish Dahiya,  Village Banihari,  District Mahendragarh. |
| (ii) | Major Sanjeev Lather,  Village Bhuda Khera Lather, District Jind. | Sh. Mahender Singh Lather F/o  Late Major Sanjeev Lather,  Hanuman Mandir, Vidhya Nagar-44,  Bhiwani. |
| (iii) | Lt. Sandeep Kumar,  Village Silani Keso,  District Jhajjar. | Sh. Dharampal F/o  Late Lt. Sandeep Kumar,  Village Silani Keso,  District Jhajjar. |
| (iv) | Inspector Virender Singh,  Village Dalenwas,  District Mahendragarh. | Smt. Indra Devi W/o  Late Inspector Virender Singh,  Village Dalenwas,  District Mahendragarh. |
| (v) | Havildar Rishipal,  Village Bhora Kalan,  District Gurugram. | Smt. Laxmi Devi W/o  Late Havildar Rishipal,  Village Bhora Kalan,  District Gurugram. |
| (vi) | Havildar Hariram,  Village Bhag Khera,  District Jind. | Smt. Meena Devi W/o  Late Havildar Hariram,  Village Bhag Khera,  District Jind. |
| (vii) | Havildar Virender Singh,  Village Biran, District Bhiwani. | Smt. Sunita Devi W/o  Late Havildar Virender Singh,  Village Biran, District Bhiwani. |
| (viii) | Havildar Rai Singh,  Village Kheri Sampla,  District Rohtak | Smt. Sunita W/o  Late Havildar Rai Singh,  Village Kheri Sampla,  District Rohtak. |
| (ix) | Havildar Ram Kishan Yadav, Village Lukhi, District Rewari. | Smt. Prem Lata Devi W/o  Late Havildar Ram Kishan Yadav,  Village Lukhi, District Rewari. |
| (x) | Havildar Kamal Singh,  Village Patikara,  District Mahendragarh. | Smt. Krishna Devi W/o  Late Havildar Kamal Singh,  Village Patikara,  District Mahendragarh. |
| (xi) | Sergeant Naresh Kumar,  Village Alipura, District Jind. | Smt. Richa Devi W/o  Late Sergeant Naresh Kumar,  Village Alipura,  District Jind. |
| (xii) | Sepoy Bhagwan Singh,  Village Bas Khudana,  District Mahendragarh. | Smt. Suman Devi W/o  Late Sepoy Bhagwan Singh,  Village Bas Khudana,  District Mahendragarh. |
| (xiii) | Sepoy Aftab,  Village Badhauli,  District Ambala. | Smt. Parveen Bano W/o  Late Sepoy Aftab,  Village Badhauli,  District Ambala. |
| (xiv) | Sepoy Ankur Sharma,  Village Ukhalchana (Kot), District Jhajjar. | Smt. Preeti W/o  Late Sepoy Ankur Sharma,  Village Ukhalchana (Kot),  District Jhajjar. |
| (xv) | Sepoy Ajay Kumar,  Village Bas Satnali,  District Mahendragarh. | Sh. Om Parkash F/o  Late Sepoy Ajay Kumar,  Village Bas Satnali,  District Mahendragarh. |
| (xvi) | Naik Dinesh Kumar,  Village Jadra, District Rewari. | Smt. Saroj Devi W/o  Late Naik Dinesh Kumar,  Village Jadra,  District Rewari. |
| **6.** | **Avalanche Incident** | The Chief Secretary to Government,  Jammu & Kashmir, Srinagar. |
| **7.** | **Road Tragedy**  **(Naraingarh-Sadora Road)** | Sh. Prabhjot Singh, IAS,  Deputy Commissioner,  Ambala. |
| **8.** | **Common** |  |
| (i) | Smt. Devender Kaur | Sh. Bakshish Singh Virk, CPS,  Ward No. 8, Darbara Colony,  Karnal. |
| (ii) | Smt. Mewa Devi | Smt. Shakuntla Khatak, MLA,  House No. 1540/21,  Adarsh Nagar, Rohtak. |
| (iii) | Smt. Bhaga Bai | Sh. Ram Chand Kamboj, MLA,  Ward No. 5, Rania,  District Sirsa. |
| (iv) | Sh. Kishan Chand Sharma | Sh. Tek Chand Sharma, MLA,  House No. 103, Sector 37,  Faridabad. |
| (v) | Sh. Rohit | Sh. Satyanarayan Lather, Ex- Minister,  Rohtak Road, Julana Mandi,  District Jind. |
| (vi) | Sh. Amar Singh Shorewala | Sh. Charan Dass Shorewala, Ex- Minister,  Shorewala House, Opposite Milan Palace,  Ambala Road, Kaithal. |
| (vii) | Smt. Sarbati Devi | Sh. Ramji Lal, Ex-M.P.,  Arya Gas Agency, Balsamand Road,  Near Malik Chowk, Hisar. |
| (viii) | Smt. Santosh Devi | Sh. Anil Thakkar, Ex-CPS,  H. No. 1, Mohanpura (Masad Mohalla),  Sonipat. |
| (ix) | Sh. Rajesh Kumar | Sh. Ram Kishan Fauji, Ex-CPS,  H. No. 2160, Gulshan Nagar, Tosham,  District Bhiwani. |
| (x) | Smt. Savitri Devi | Dr. Shiv Shankar Bhardwaj, Ex-MLA,  Bhardwaj Hospital, Rohtak Gate, Bhiwani. |
| (xi) | Sh. Jai Singh Kalyan | Sh. Harvinder Kalyan, MLA,  Kalyan Farm House, GT Road,  Village Kutial, District Karnal. |
| (xii) | Sh. Raiat Ram | Sh. Bishember Singh Valmiki, MLA,  V.P.O. Kharak Kalan,  District Bhiwani. |
| (xiii) | Smt. Chandro Devi | Sh. Krishan Lal Panwar,  Transport Minister, Haryana,  V.P.O. Madlauda, District Panipat. |
| (xiv) | Sh. Ramavtar | Dr. Banwari Lal,  Minister of State for Public Health, Engineering, Haryana, H.No. 211/A-21, Ward No. 13,  Bawal, District Rewari. |
| (xv) | Sh. Surender Pal | Sh. Sri Krishan Hooda, MLA,  Near Shubham Hotel, Rohtak Road,  Gohana, District Sonipat. |
| (xvi) | Smt. Mariyan Devi | Sh. Ram Kumar Gautam, Ex-MLA Ward No. 10, Gautam Colony,  Narnaud, District Hisar. |
| (xvii) | Sh. Santosh Tiwari,  Editor of Dainik Tribune. | Smt. Asha Thakur W/o  Late Sh. Santosh Tiwari,  7 Nilgiri Apartment, Kaushambi,  Near Anand Vihar Terminal,  Ghaziabad, Uttar Pradesh. |

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**FINANCIAL BUSINESS**

1. **BUDGET**

The Budget Estimates for the year 2017-2018 were presented to the House by the Finance Minister on the 6th March, 2017.

* 1. **GENERAL DISCUSSION.**

The General discussion on Budget was held on the:-

7th March, 2017 (Treasury 38 minutes and Opposition 77 minutes)

(First Sitting)

for 115 minutes

7th March, 2017 (Treasury 75 minutes, Opposition 118 minutes and Independent 15 minutes)

for 208 minutes

8th March, 2017 (Treasury 29 minutes and Opposition 76 minutes)

for 105 minutes

The total time taken by the Treasury Benches was 142 minutes i.e. one hundred and forty two minutes and by the Opposition i.e. 271 minutes i.e. two hundred and seventy one minutes and the Independent i.e. 15 minutes i.e. fifteen minutes. The total number of members who participated was 22 (10 from the Treasury Benches, 11 from the Opposition and 01 Independent).

**(ii) DEMANDS FOR GRANTS.**

There were in all 45 Demands for Grants totaling a sum of   
Rs. 113266,31,05,517/-.

According to the previous practice and to save the time of the House, all the Demand for Grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together in the House on the 9th March, 2017. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

No Member rose to speak.

Demand Nos. 1 to 45 were put together and carried.

**(II) THE SUPPLEMENTARY ESTIMATES –2016-2017 (SECOND INSTALMENT)**

The Supplementary Estimates-2016-2017 (Second Instalment) were presented by the Finance Minister to the Sabha on the 3rd March, 2017 and voted on the same day i.e. 3rd March, 2017.

There were 25 Demands in all totaling ` 1029,05,80,500/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 1 to 8, 13, 18 to 20, 22 & 23, 26, 29 & 30, 32 & 33, 36, 39 to 42 and 45) were deemed to have been read and moved together and a general discussion on the Supplementary Demands permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

No member rose to speak.

Demand Nos. 1 to 8 were put together and carried.

Demand Nos. 13 war put and carried.

Demand No. 18 to 20 were put together and carried.

Demand Nos. 22 & 23 were put together and carried.

Demand No. 26 was put and carried.

Demand Nos. 29 & 30 were put together and carried.

Demand No.32 & 33 were put together and carried.

Demand Nos. 36 was put and carried.

Demand Nos. 39 to 42 were put together and carried.

Demand No.45 was put and carried.

**III THE HARYANA APPROPRIATION (NO.1) BILL, 2017.**

The Haryana Appropriation (No.1) Bill, 2017 (Bill No. 5-HLA of 2017) in respect of Supplementary Estimates for the year 2016-2017 (Second Instalment) voted by the House on the 7th March, (Second Sitting) 2017 was introduced and considered on the same day i.e. 7th March, (Second Sitting) 2017. There were 25 Demands in all totaling a sum of ` 1029,05,80,500/-.

Shri Karan Singh Dalal and Dr. Raghuvir Singh Kadian, members from the Indian National Congress Party spoke for 9 minutes.

The Agriculture Minister and the Transport Minister also spoke for 2 minutes.

The Bill was passed.

**IV THE HARYANA APPROPRIATION (NO.2) BILL, 2017.**

The Haryana Appropriation (No.2) Bill, 2017 (Bill No. 6-HLA of 2017) in respect of the Demands on the Budget voted by the Sabha on the 10th March, 2017 was introduced and considered on the same day i.e. 10th March, 2017.

There were 45 Demands in all totaling a sum of ` 113266,31,05,517/-.

Shari Parminder Singh Dhull and Prof. Ravinder Baliala, members from the Indian National Lok Dal, spoke for 2and 2 minutes respectively.

The Parliamentary Affairs Minister also spoke.

The Bill was passed.

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**LEGISLATION**

The Sabha considered the Legislative Business on the 3rd, 7th & 10th March, 2017. The Sabha passed Eighteen Bills including two Appropriation Bills in respect of the Supplementary Estimates for the year 2016-2017 (Second Instalment) and Budget Estimates for the year 2017-2018 (See Table).

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TABLE

|  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Sr. No.** | **Title of the Bill** | **Minister Introducing** | **Date of Introducing** | **Date of Consideration** | **Number of Speeches**  **T- O- I** | **Time taken in minutes**  **T- O- I** | Amendment Proposed  **T- O- I** | **Amendment Carried**  **T- O- I** | **Amendment Lost**  **T- O- I** | **Total time taken for disposal in minutes (includes the time taken for stating the motion)** | **Date of passing** |
| **1.** | **2** | **3** | **4** | **5** | **6** | **7** | **8** | **9** | **10** | **11** | **12** |
| 1. | The PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill, 2017. | Finance Minister | 3-3-2017 | 3-3-2017 | - - - | - - - | - - - | - - - | - - - | 3 | 3-3-2017 |
| 2. | The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017. | Finance Minister | 3-3-2017 | 3-3-2017 | - - - | - - - | - - - | - - - | - - - | 2 | 3-3-2017 |
| 3. | The Punjab Land Revenue (Haryana Amendment) Bill, 2017. | Finance Minister | 3-3-2017 | 3-3-2017 | - - - | - - - | - - - | - - - | - - - | 5 | 3-3-2017 |
| 4. | The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated   Development (Haryana Amendment) Bill, 2017. | Parliamentary Affairs Minister | 3-3-2017 | 3-3-2017 | - - - | - - - | - - - | - - - | - - - | 3 | 3-3-2017 |
| 5. | The Haryana Appropriation (No.1) Bill, 2017. | Finance Minister | 7-3-2017 | 7-3-2017 | 3 2 - | 5 9 - | - - - | - - - | - - - | 13 | 7-3-2017 |
| 6. | The Haryana Appropriation (No.2) Bill, 2017. | Finance Minister | 10-3-2017 | 10-3-2017 | 2 2 - | - 4 - | - - - | - - - | - - - | 6 | 10-3-2017 |
| 7. | The Haryana Law Officers (Engagement) Amendment Bill, 2017. | Finance Minister | 07-3-2017 | 07-3-2017 | 1 2 - | 2 4 - | - - - | - - - | - - - | 8 | 07-3-2017 |
| 8. | The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2017. | Parliamentary Affairs Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 3 | 10-3-2017 |
| 9. | The Haryana Municipal (Amendment) Bill, 2017. | Urban Local Bodies Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 2 | 10-3-2017 |
| 10. | The Haryana Municipal Corporation (Amendment) Bill, 2017. | Urban Local Bodies Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 3 | 10-3-2017 |
| 11. | The Haryana Road Infrastructure Protection Bill, 2017. | Public Works Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 2 | 10-3-2017 |
| 12. | The Haryana Private Universities (Amendment) Bill, 2017. | Education Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 7 | 10-3-2017 |
| 13. | The Haryana Nurses and Nurse-Midwives Bill, 2017. | Health Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 3 | 10-3-2017 |
| 14. | The Haryana Cattle Fairs (Amendment) Bill, 2017. | Agriculture Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 2 | 10-3-2017 |
| 15. | The Haryana Panchayati Raj (Amendment) Bill, 2017. | Agriculture Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 2 | 10-3-2017 |
| 16. | The Punjab Village Common Lands (Regulation) Haryana Amendment) Bill, 2017. | Agriculture Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 2 | 10-3-2017 |
| 17. | The Haryana Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2017. | Education Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 6 | 10-3-2017 |
| 18. | The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation  and Resettlement (Haryana Amendment) Bill, 2017. | Finance Minister | 10-3-2017 | 10-3-2017 | - - - | - - - | - - - | - - - | - - - | 4 | 10-3-2017 |

T – Treasury

O- Opposition

I- Independent -----------------

SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING FEBRUARY-MARCH SESSION, 2017

1. The PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill, 2017.

(Introduced and passed on 3rd March, 2017).

This Bill seeks to amend the principal Act the existing land leasing laws have forced tenancy to be informal and insecure resulting in lack of access to institutional credit, insurance and other support services for the tenants. Therefore, for balancing the relationship between land owners and tenants and to promote agricultural efficiency. In order to legalize tenancy of land, it is expedient to amend Section 7 (1) of the PEPSU Tenancy and Agricultural Lands Act, 1955 so that the land owner may be able to have the right to get his land back after the expiry of registered agreement. The long tenure leases with companies have not been entered into by land owners due to fear of losing the ownership rights. It is appropriate to amend Section 22 of the Act whereby, if the tenant is a company registered under the Companies Act, 2013, it shall not be entitled to acquire from its landowner in respect of the land comprising its tenancy, the proprietary rights under this section.

As per Section 18(1) is discriminatory against the women Vis -a- vis. their male counterparts. Since, in the present circumstances, the woman and their male counterparts have equal rights, therefore, Section 18 (1) of the PEPSU Tenancy and Agricultural Lands Act, 1955 is required to be amended.

2. The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017. (Introduced and passed on 3rd March, 2017).

This Bill seeks to amend the principal Act the existing land leasing laws have forced tenancy to be informal, and insecure resulting in lack of access to institutional credit, insurance and other support services for the tenants. Therefore, for balancing the relationship between land owners and tenants and to promote agricultural efficiency. After the amendment the land owner may be able to have the right to get his land back as per terms of registered lease agreement.

3. The Punjab Land Revenue (Haryana Amendment) Bill, 2017. (Introduced and passed on 3rd March, 2017).

This Bill seeks the amend the principal Act to provide for speedy disposal of cases mainly pertaining to Khasra Girdawri, mutation and partition. It has been observed quite often that disposal of partition and mutation cases take long time and the parties have to face repeated litigation in various courts. In order to cut short the delay and to reduce the litigations involved in the disposal of Revenue cases viz demarcation, Khasra Girdawari, mutation and partition cases, will result in avoiding repeated remand orders at various levels and only one appeal against the mode of partition.

4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017. (Introduced and passed on

3rd March, 2017).

This Bill seeks to repeal the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No.5 of 2016) with a view that the Government may, by notification, constitute a Tribunal consisting of (a Chairman who is a retired judge of the High Court) and two members. One of the member will be of the rank of Chief Engineer having special knowledge about roads and highways and the other member will be a professional from the fields like Law, Town Planning, Industry and Management, as may be decided by the Government. If the members of the Tribunal are divided over some matter, the decision of the Chairman of the Tribunal shall prevail.

5. The Haryana Appropriation (No.1) Bill, 2017. (Introduced and passed on 7th March, 2017).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2017.

6. The Haryana Appropriation (No.2) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2018.

7. The Haryana Law Officers (Engagement) Amendment Bill, 2017. (Introduced and passed on 7th March, 2017).

This Bill seeks to amend the principal Act to provide for a system of making assessment of the requirement of Law Officers and their engagement and selection in each category in a transparent, fair and objective manner, that too based upon trust and confidence, keeping in view the relationship between lawyer and client. The Haryana Law Officers (Engagement) Act, 2016 is silent on the issue of extension of term of a Law Officer whose work and conduct during the term of earlier engagement has been found satisfactory.

In order to facilitate re-engagement of Law Officers, whose term has expired after the commencement of the Act and who fulfil the eligibility criteria may be granted extension of term o the recommendation of the Selection Committee who shall obtain report about his satisfactory work and conduct from the Advocate General.

8. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2017.

(Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act change the policy, this policy has enabled the colonizers to enter into agreement with the other developers for implementation of the projects. The Department has granted certain permissions under this policy and the requests are being received which are under consideration. However, there has been no enabling provision in the Act ibid for recovery of administrative charges being recovered by the Department under this policy. Therefore, it is proposed to make enabling provision for the permissions under this policy with retrospective effect from 18.02.2015.

9. The Haryana Municipal (Amendment) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act with the provides that if the State Election Commission is satisfied that a person, has failed to lodge an account of election expenses within the time and in the manner required by or under this Act; and has no good reason or justification for the failure, the State Election Commission, shall by order publish in the official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order. General Elections to the Municipal Councils/Committees are conducted after a period of five years and if a contesting candidate is disqualified by the State Election Commission for the period of three years on the reason mentioned above, the period of disqualification shall be elapsed before the next General Election. Hence, this provision is not a deterrent and a disqualified person can legitimately contest the next election. To prevent such persons to contest the next election necessary amendment in the Act is required.

There are large numbers of contesting candidate in the Municipal Councils/Committees Elections and it is not possible for the State Election Commissioner to give proper opportunity of personal hearing to all the candidates before deciding the case of disqualification etc. As a result thereof large numbers of cases remain undecided before the Election Commission. The State Election Commission, Haryana has proposed to make such provisions after Section-13E and Section-3A (State Election Commission) of the Haryana Municipal Act, 1973.

10. The Haryana Municipal Corporation (Amendment) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act with the provides that if the State Election Commission is satisfied that a person, has failed to lodge an account of election expenses within the time and in the manner required by or under this Act; and has no good reason or justification for the failure, the State Election Commission, shall by order publish in the official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order. General Elections to the Municipal Corporations are conducted after a period of five years and if a contesting candidate is disqualified by the State Election Commission for the period of three years on the reason mentioned above, the period of disqualification shall be elapsed before the next General Election. Hence, this provision is not a deterrent and a disqualified person can legitimately contest the next election. To prevent such persons to contest the next election necessary amendment in the Act is required.

There are large numbers of contesting candidate in the Municipal Corporation Elections and it is not possible for the State Election Commissioner to give proper opportunity of personal hearing to all the candidates before deciding the case of disqualification etc. The State Election Commission, Haryana has proposed to make such provisions in Section-8 (Disqualifications of members) and Section-9 (Election to the Corporation) of the Haryana Municipal Corporation Act, 1994.

11. The Haryana Road Infrastructure Protection Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to provide for prevention of misuse, damage, unauthorized use and encroachment of the road infrastructure in the State and for matters connected therewith or incidental thereto.

This Bill takes cognizance of all the provisions, describes the structure and functions, power and authority to have a clear picture that requires or prohibits certain activities, consistent with the provisions of the constitution viz-a-viz protecting the road infrastructure. The objective is to develop and implement a systematic approach towards better utilization and management of road infrastructure and enhancement of security.

12. The Haryana Private Universities (Amendment) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act to encourage the sponsoring bodies with experience of running educational institutions to come forward for setting up Private Universities in Haryana, requirement of minimum 5 acres of land.

13. The Haryana Nurses and Nurse-Midwives Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to provide for the constitution of the Haryana Nurses and Nurse-Midwives Council for the registration of Nurses, Nurse-Midwives and for the registration of institutions imparting training and prescribing qualifications to such institutions in the State of Haryana and for matters connected therewith or incidental thereto. It is highly imperative to pass a law to achieve the objective of promotion, streamlining and regulation of Nursing education and dealing with issues related to admission, curriculum, examination and registration process associated with the Nursing Education under single roof.

14. The Haryana Cattle Fairs (Amendment) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act to organize the Cattle Fairs through a private agency, detail policy guidelines are required to be framed. Therefore, it is required to provide enabling provision in the Act. Further the Cattle Fairs fund needs to be utilized by various authorities and not only by Gram Panchayat, Panchayat Samitis and Zila Parishad.

15. The Haryana Panchayati Raj (Amendment) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act with the laying lines of public utililies, e.g. water pipelines, sewerage, gas and electric cable etc. Underneath the passage and nallah vesting in the Gram panchayat by the private companies/persons.

16. The Punjab Village Common Lands (Regulation) Haryana Amendment) Bill, 2017 (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act provide to regularize the gifts of their lands in shamlat deh by the Gram Panchayats made to a department, Board or any agency of the State Government, without prior approval of the State Government before 4th April, 2007.

17. The Haryana Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to provide for, as a good governance, efficient, transparent and targeted delivery of subsidies, benefits and services, the expenditure for which is incurred entirely from the Consolidated Fund of State, to individuals residing in the State of Haryana using Aadhaar number as sole proof of establishing identity of an individual and for matters connected therewith or incidental thereto.

18. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017. (Introduced and passed on 10th March, 2017).

This Bill seeks to amend the principal Act with the rise to a new approach to the issue of land acquisition for development purposes with a view to ensure that the farmers who part with their lands are enabled to share the benefits of progressive development. The acquisitions instead of putting them at a disadvantage make them a stakeholder as well as a shareholder in the development process. The Act envisages a number of provisions not only as regards payment of compensation but also for rehabilitation and resettlement of the farmers/landowners. These essential acquisitions had been planned long back under the 1894 Act for public purposes, and in some cases, even third party rights have already been created. After proposed to be added in order to strike a balance between the needs of acquiring land and providing fair compensation to the landowners.

The land is returned back by the Government as per due process in case land acquired under the old Act of 1894 becomes unviable or non-essential.

\*\*\*\*\*\* PAPERS PRESENTED/LAID/RELAID

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| --- | --- | --- | --- |
| Sr.No. | By whom presented/ laid/re-laid | Date on which presented/ laid/re-laid | Subject |
| 1 | 2 | 3 | 4 |
| 1. | Speaker | 27th February, 2017 | The Governor’s Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. |
| 2. | Secretary | -Ditto- | Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in November, 2015 and March, 2016 and have since been assented to by the President/Governor. |
| 3. | THE PARLIAMENTARY AFFAIRS MINISTER | -Ditto- | The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Ordinance, 2016 (Haryana Ordinance No. 5 of 2016). |
| 4. | -Ditto- | -Ditto- | The General Administration Department Notification No.S.O.11/H.A.9/1979/S.8/2016, dated the 5th May, 2016 regarding amendment the Haryana Legislative Assembly (Facilities to Members) Rules, 1979, as required under provision in the Clause 8(3) of Haryana Legislative Assembly (Facilities to Members) Act, 1979. |
| 5. | -Ditto- | -Ditto- | The Personnel Department Notification No.G.S.R.23/Const./Art.320/2016, dated 2nd August, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India. |
| 6. | -Ditto- | -Ditto- | The Personnel Department Notification No.G.S.R.29/Const./Art.320/2016, dated the 15th December, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India. |
| 7. | -Ditto- | -Ditto- | The Town & Country Planning Department Notification No. PF-69/2016/23910, dated the 31st October, 2016, as required under Section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975. |
| 8. | -Ditto- | -Ditto- | The General Administration Department Notification No. S.O./H.A.3/1970/S.8 and 9/2016, dated the 6th October, 2016 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under provision in the clause 9 (2) of the Haryana Salaries and Allowances of Ministers Act, 1970. |
| 9. | -Ditto- | -Ditto- | The General Administration Department Notification No. S.O.39/H.A.9/1979/S.8/2016, dated the 6th October, 2016 regarding amendment the Haryana Legislative Assembly (Facilities to Members) Rules, 1979, as required under provision in the clause 8 (3) of the Haryana Legislative Assembly (Facilities to Members) Act, 1979. |
| 10. | THE PARLIAMENTARY AFFAIRS MINISTER | 27th February, 2017 | The 49th Annual Report of Haryana Public Service Commission for the year 2014-15, as required under Article 323 (2) of the Constitution of India. |
| 11. | -Ditto- | -Ditto- | The 50th Annual Report of Haryana Public Service Commission for the year 2015-16, as required under Article 323 (2) of the Constitution of India. |
| 12. | -Ditto- | -Ditto- | The 47th Annual Report and Accounts of Haryana Agro Industries Corporation Limited, Panchkula for the year 2013-14, as required under Section 619-A (3) (b) of the Companies Act, 1956. |
| 13. | -Ditto- | -Ditto- | The Annual Report of Haryana Forest Development Corporation Limited for the year 2009-2010, as required under Section 619-A (3) (b) of the Companies Act, 1956. |
| 14. | -Ditto- | -Ditto- | The Annual Report of Haryana Forest Development Corporation Limited for the year 2010-2011, as required under Section 619-A (3) (b) of the Companies Act, 1956. |
| 15. | -Ditto- | -Ditto- | The Annual Report of Haryana Forest Development Corporation Limited for the year 2011-2012, as required under Section 619-A (3) (b) of the Companies Act, 1956. |
| 16. | -Ditto- | -Ditto- | The Annual Report of Haryana Forest Development Corporation Limited for the year 2012-2013, as required under Section 619-A (3) (b) of the Companies Act, 1956. |
| 17. | -Ditto- | -Ditto- | The Annual Report of Haryana Forest Development Corporation Limited for the year 2013-2014, as required under Section 619-A (3) (b) of the Companies Act, 1956. |
| 18. | -Ditto- | -Ditto- | The Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2014-2015, as required under Section 34 (5) of Haryana and Punjab Agricultural Universities Act, 1970. |
| 19. | -Ditto- | -Ditto- | The Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2013-2014, as required under Section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970. |
| 20. | -Ditto- | -Ditto- | The Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31st March, 2016 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
| 21. | -Ditto- | -Ditto- | The Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2016 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
| 22. | THE PARLIAMENTARY AFFAIRS MINISTER | 27th February, 2017 | The Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31st March, 2016 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
| 23. | -Ditto- | -Ditto- | The Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2016 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
| 24. | -Ditto- | -Ditto- | The Finance Accounts (Volume-I &II) for the year 2015-2016 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
| 25**.** | -Ditto- | -Ditto- | The Appropriation Accounts for the year 2015-2016 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
| 26. | THE FINANCE MINISTER | 7th  March,  2017 | The Excise and Taxation Department Notification No.2/ST2/H.A.23/2007/S.40/2017, dated the 27th January, 2017, as required under Section 41 of the Haryana Tax on Luxuries Act, 2007. |
| 27. | -Ditto- | -Ditto- | The Excise and Taxation Department Notification No.3/ST-1/H.A.6/2003/S.60/2017, dated the 8th February, 2017, as required under Section 60 (4) of the Haryana Value Added Tax Act, 2003. |
| 28. | -Ditto- | -Ditto- | The Power Department Notification No. HERC/35/2016, dated the 28th July, 2016, as required under Section 182 of the Electricity Act, 2003. |
| 29. | -Ditto- | -Ditto- | The Power Department Notification No. HERC/36/2016, dated the 28th July, 2016, as required under Section 182 of the Electricity Act, 2003. |
| 30. | -Ditto- | -Ditto- | The Power Department Notification No. HERC/37/2016, dated the 29th July, 2016, as required under Section 182 of the Electricity Act, 2003. |
| 31. | -Ditto- | -Ditto- | The Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2012-2016, as required under Section 28 (2) of the Protection of Human Rights Act, 1993. |
| 32. | -Ditto- | -Ditto- | The 49th Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2015-2016, as required under Sections 37 (7) & 38 (3) of the State Financial Corporations Act, 1951. |
| 33. | THE PARLIAMENTARY AFFAIRS MINISTER | 10th March,  2017 | The Transport Department Notification No. 13/15/2010-6T (I), dated the 5th June, 2015, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 34. | -Ditto- | -Ditto- | The Transport Department Notification No. 13/1/2015-3T (I), dated the 10th February, 2016, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 35. | THE PARLIAMENTARY AFFAIRS MINISTER | 10th March,  2017 | The Transport Department Notification No. 13/4/2016-3T (I), dated the 11th May, 2016, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 36. | -Ditto- | -Ditto- | The Transport Department Notification No. 13/1/2015-3T (I), dated the 24th May, 2016, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 37. | -Ditto- | -Ditto- | The Transport Department Notification No. 13/1/2015-3T (I), dated the 19th September, 2016, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 38. | -Ditto- | -Ditto- | The Transport Department Notification No. 13/9/2016-6T (I), dated the 10th November, 2016, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 39. | -Ditto- | -Ditto- | The Transport Department Notification No. 13/11/2016-1T (I), dated the 3rd February, 2017, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 40. | -Ditto- | -Ditto- | The Transport Department Notification No. 13/12/2016-3T (I), dated the 17th February, 2017, as required under Section 212 (3) of the Motor Vehicles Act, 1988. |
| 41. | -Ditto- | -Ditto- | The Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2014-15, as required under Section 395 (b) of the Companies Act, 2013. |

**RESOLUTIONS**

**(i) NON-OFFICIAL**

**1. Number of notice received Treasury Nil**

**0pposition- Three**

**2. Number admitted Treasury- Nil**

**Opposition- Two**

**3. Number disallowed Treasury- Nil**

**Opposition- One**

**4. Number lapsed Treasury- Nil**

**Opposition- Two**

**5. Referred back Treasury- Nil**

**Opposition- Nil**

**6. Number renewed Nil**

**7. Number of Resolution not Nil**

**Dealt with because of the**

**Decision that no more than one**

**Resolution of a Member shall**

**Be admitted for non-official day**

**8. Total number of Resolutions for ballot Nil**

**9. Number of ballot held Nil**

**10. Date on which ballot held Nil**

**11. Date on which business other Nil**

**Than Government business was**

**Transacted**

REPORTS PRESENTED/LAID

|  |  |  |  |
| --- | --- | --- | --- |
| Sr No. | By whom presented | Date on which Presented | Subject |
| 1. | Speaker | 27.02.2017 | First Report of the Business Advisory Committee. |
| 2. | Chairperson | 10.03.2017 | Committee on Subordinate Legisltion. |

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ADJOURNMENT MOTION UNDER RULE- 66 & 67

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| Sr. No. | Date on which received | Name of Member(s) | Subject Matter | Remarks |
| 1. | 27.02.2017 | 1. Dr. Raghuvir Singh Kadian, MLA  2. Shri jai Tirath Dahiya, MLA  3. Shri Jagbir Singh Malik, MLA  4. Shri Sri Krishan Hooda, MLA  5. Shri Anand Singh Dangi, MLA  6. Shri Jaiveer Singh, MLA  7. Smt. Geeta Bhukkal, MLA  8. Shri Udai Bhan, MLA  9. Smt. Shakuntla Khatak, MLA  10. Shri Kuldeep Sharma, MLA | Motion for adjournment on indefinite dharna of the members of JAT Community at various places in the State since 29th January, 2017. | Adjournment Motion No.1 disallowed on the ground that as per Rule 68 (ix) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly that the motion shall not deal with any matter which is under adjudication by a Court of law. Moreover, as per Practice and Procedure of Parliament by M.N.KAUL and S.L. SHAKDHER, Fifth Edition, page No. 510, that Motion should not deal with any matter which is under adjudication by a court of law jurisdiction in any part of India. |
| 2. | 27.02.2017 | Shri Jai Parkash, MLA | Motion for adjournment on indefinite dharna of the members of JAT Community at various places in the State since 29th January, 2017. | Adjournment Motion No.2 disallowed on the ground that as per Rule 68 (ix) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly that the motion shall not deal with any matter which is under adjudication by a Court of law. Moreover, as per Practice and Procedure of Parliament by M.N.KAUL and S.L. SHAKDHER, Fifth Edition, page No. 510, that Motion should not deal with any matter which is under adjudication by a court of law jurisdiction in any part of India. |
| 3. | 13.02.2017 | 1. Jh vHk; flag pkSVkyk] fo/kk;d 2. Jh tlfoUnz flag la/kw] fo/kk;d 3. Jh ijfeUnj <qy fo/kk;d 4. Jh] cyoku flag] fo/kk;d 5. Jh jkepUn dEckst] fo/kk;d 6. Jh vkseizdk”k] fo/kk;d 7. Jh fijFkh flag] fo/kk;d | tkV vkj{k.k ds /kjus ckjsA | Ekkuuh; v/;{k egksn;] }kjk gfj;k.kk fo/kku lHkk ds izfdz;k rFkk dk;Z lapkyu laca/kh fu;e 68 (xi) izLrko fdlh ,sls fo’k; ds laca/k esa ugha gksxk tks fdlh U;k;ky; ds U;k;&fu.kZ; ds v/khu gks A blds vfrfjDr Practice And Procedure Of Parliament by M.N.KAUL and S.L. SHAKDHER ds vuqlkj ikapok Hkkx] ist la[;k 510 ds vuqlkj that motion should not deal with any matter which is unde adjudication by a court of law jurisdiction in any part of India. bu vk/kkj ij vLohd`r dj fn;k x;k A |
| 4 | 27.02.2017 | 1. Smt. Kiran Choudhary, MLA  2. Shir Anand Singh Dangi, MLA  3. Shri Lalit Nagar, MLA | Motion for Adjournment on the huge involving ownership of Gwal Pahari land in Gurugram. | Admitted |

**SHORT DURATION DISCUSSION NOTICE UNDER RULE 73-A**

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| --- | --- | --- | --- | --- |
| **Sr. No.** | **Date on which received** | **Name of Member(s)** | **Subject Matter** | **Remarks** |
| 1. | 25.02.2017 | 1. Jh vHk; flag pkSVkyk] fo/kk;d  2- Jh tkfdj gqlSu] fo/kk;d  3- Jh tlfoUnz flag la/kw] fo/kk;d | Lkjdkj }kjk [kjhns x, fctyh ehVjksa esa ?kiys ckjs A | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, procurement of the meters as well as other items/material is made by inviting online tenders using e-tendering process. The technical specifications of the meter/materials required are finalized by the Common Specification Committee (CSC). 2. As part of the Haryana Distribution System Upgradation Project, funded under the Japanese ODA Loan Agreement, nearly 13.9 lakh meters are proposed to be procured over the next two years Considering the large quantity of meters to be procured and the stringent requirement of Japnese Loan of awarding order to the lowest bidder without any negotiations whatsoever, the PQRs and the technical specification have again been reviewed and the ‘Turnover’ condition has been restored from Rs.100crores to Rs. 400 Crores. 3. That in case of purchase of meters alos, bids of blacklisted firms are not accepted and the meters anre purchased only form the firms who meet the PQRs and also the technical specifications finalized by the aforesaid Committee. As the quality of the electricity meter directly impacts the revenue of the Nigam, no relazation in technical specifications or PQRs is allowed. Further randomly selected samples are got tested form NABL-accredited laboratory as per the latest technical specifications. In case the sample meter fails, the payment to the firm is withheld. 4. That the Hon’ble Members may raise the matter at the time of General Discussion on Budget 2017 and relevant demand. |
| 2. | 25.02.2017 | 1. Shri Ravinder Singh Baliala, MLA  2. Shri Perminder Singh Dhull, MLA  3. Smt. Naina Singh Chautala, MLA | Notice under Rule 73A of the Rule of Procedure and Conduct of Business in Haryana Vidhan Sabha regarding the poor functioning of education Department. | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the subject matter is not of recent occurrence 2. That the matter lacks urgency. 3. That the Member may raise the matter at the time of discussion on Governor’s Address, General Discussion on Budget 2017 and relevant demand. |
| 3. | 02.03.2017 | Jh ijesUnz flag <qy] fo/kk;d | fdlkuksa dks vius mRiknu ds ykxr ewY; ds fglkc ls U;wure leFkZu ewY; u feyus ds dkj.k fdlkuksa dh nqnZ”kk ckjs A | Ekkuuh; v/;{k egksn;] }kjk gfj;k.kk fo/kku lHkk ds izfdz;k rFkk dk;Z lapkyu lEcU/kh fu;eksa ds fu;e 73 d ds ijUrqd vuqlkj uksfVl dk leFkZu de ls de nks vU; lnL;ksa ds gLrk{kj dk gksuk vfuok;Z gS blfy, vYi vof/k ppkZ la[;k 3 dks vLohdkj dj fn;k x;k A |
| 4. | 03.03.2017 | 1- Jh ijesUnz flag <qy] fo/kk;d  2- Jh vkse izdk”k] fo/kk;d  3- Jh cyoku flag nkSyr iwfj;k] fo/kk;d  4- Jh tlfoUnz flag la/kw] fo/kk;d | fdlku ds ykxr ewY; ds fglkc ls leFkZu ewY; ugha feyus ckjsA | Ekkuuh; v/;{k egksn;] }kjk vYi vof/k ppkZ la[;k 4 ds fo’k; dh egRrk dks ns[krs gq, bls /;kukd’kZ.k lwpuk la[;k 39 esa ifjofrZr dj Lohd`r dj fn;kA |

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**CALLING ATTENTION NOTICES UNDER RULE 73**

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| --- | --- | --- | --- | --- | --- |
| **Sr. No.** | **Dated/ received on** | **Name of Member(s)** | **Subject** | | **Remarks** |
|  | 13.02.2017 | Jh Kku pUn xqIrk] fo/kk;d | fMftVy bafM;k vfHk;ku ckjs A | | /;kukd’kZ.k lwpuk la[;k 1 ds ekeys esa rRdkyhurk dk vHkko gS vkSj fo’k; oLrq dh gky dh iqujko`fRr ugha gS ysfdu fQj  Hkh ekuuh; v/;{k egksn; us fo’k; dh egRrk dks ns[krs gq, bls Lohd`r dj fy;k A |
| 2. | 14.02.2017 | Jh ?ku”;ke nkl] fo/kk;d | LoPN Hkkjr vfHk;ku ckjs A | | /;kukd’kZ.k lwpuk la[;k 2 ds ekeys esa rRdkyhurk dk vHkko gS vkSj fo’k; oLrq dh gky dh iqujko`fRr ugha gS ysfdu  fQj Hkh ekuuh; v/;{k egksn; us fo’k; dh egRrk dks ns[krs gq, bls Lohd`r dj fy;kA |
| 3. | 22.02.2017 | 1- Jh ijesUnz flag <qy] fo/kk;d  2- Jh jfoUnz cfy;kyk] fo/kk;d | gfj;k.kk ds ,DlVsa”ku ysDpjkj ds /kjus ckjs A | | Ekkuuh; v/;{k egksn;] }kjk /;kukd’kZ.k lwpuk la[;k 3 dks fuEufyf[kr rF;ksa ij vLohdkj dj fn;k gS fd %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. jkT;iky egksn; ds vfHkHkk’k.k ij ppkZ ds le; ctV 2017 ij lkekU; ppkZ ,oa lacaf/kr ekax ij   lnL;x.k ekeyk mBk ldrs gSaA |
| 4. | 25.02.2017 | Jherh jsuqdk fc”uksbZ] fo/kk;d | gkalh u uxj ifj’kn ds nk;js ewyHkwr lqfo/kkvksa dh cngkyh ckjs A | | Ekkuuh; v/;{k egksn;] }kjk /;kukd’kZ.k lwpuk la[;k 4 dks fuEufyf[kr rF;ksa ij vLohdkj dj fn;k gS fd %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA   2- ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugh gSA   1. jkT;iky egksn; ds vfHkHkk’k.k ij ppkZ ds le; ctV 2017 ij lkekU; ppkZ ,oa lacaf/kr ekax ij lnL;x.k ekeyk mBk ldrs gSaA |
| 5. | 25.02.2017 | 1- Jh jktnhi QksxkV] fo/kk;d  2- Jh vkse izdk”k] fo/kk;d | d`f’k mi;ksxh tehu esa ikuh dk Hkjko ckjs A | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, the irrigation & Water Resources Department   (IWRD) has been agile to the problems faced by these village and has installed flood  pumps in villages Kamod, Misri, Jaishree, Mirch and Jhinjar during monsoon season  for draining out flood water into Jaishree Drain. The accumulated water of Jaishree  Drain is being drained into Loharu Feeder by using pumps while the accumulated  rain water of village Bond is drained into Bond Disty. with the help of temporary  pumps as per the requirement. Besides the conventional drainage techniques through  field drains and pumps, the department has alighted on field trials of alternative  Methodologies in January 2017 by installing a shallow tube-well in village Imlota, the  results though have not been encouraging, as soil turned into slurry and blocked the suction pipes.  2.That now the IWRD is in the process of framing a project to mitigate the problem  of water logging in these villages namely Imlota, Sarupgarh, Santor and Kanheti etc.  Once for all with the help of Pressurized Pipe Networks (PPN). This being a newer technique,  therefore, consultancy form expert organizations is being solicited to prepare projects to contain the  water-logging alongwith exploring the possibility of maxing the drained out water to use conjunctively  for agricultural purpose.  3.That the Hon’ble Members may raise the matter at the time of General Discussion on  Budget 2017 and relevant demand. |
| 6. | 25.02.2017 | 1. Shri Jaswinder Singh Sandhu, MLA  2. Shri Ranbir Singh Gangwa, MLA  3. Shri Ravinder Singh Baliala, MLA | Regarding the great anger and resentment among the people due to power theft in Haryana. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s   Address, General Discussion on Budget 2017 and relevant demand. |
| 7. | 25.02.2017 | 1. Shri Abhay Singh Chautala, MLA  2. Shri Parminder Singh Dhull, MLA  3. Shri Zakir Hussain, MLA | Regarding large number of departments of the state have failed to proportionately utilize the funds allocated for various scheme and work in the budget for the financial year 2016-17. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s   Address, General Discussion on Budget 2017 and relevant demand. |
| 8. | 25.02.2017 | 1.. Shri Parminder Singh Dhull, MLA  2. Shri Anoop Kumar, MLA  3. Shri Balwan Singh Daulatpuria, MLA | Regarding great anger and frustration among the people of Haryana due to huge losses, to the Distribution Power Companies (UHVPN & DHVPN) | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s   Address, General Discussion on Budget 2017 and relevant demand. |
| 9. | 25.02.2017 | 1- Jh Tkkfdj gqlSu] fo/kk;d  2- Jh dsgj flag] fo/kk;d  3- Jh j.kchj xaxok] fo/kk;d | Ikzns”k esa xÅ rLdjh ckjsA | | The notice was admitted for 09.03.2017 |
| 10. | 25.02.2017 | 1. Shri Ravinder Singh Baliala, MLA.  2. Shri Om Parkash, MLA  3. Shri Naseem Ahmed, MLA | Regarding the great anger and frustration among the students and people of Haryana due to the EDUSAT. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address, General Discussion on Budget 2017 and relevant demand. |
| 11. | 25.02.2017 | 1- Jh jktnhi QksxkV] fo/kk;d  2- Jh vkse izdk”k] fo/kk;d  3- Jh ulhe vgen] fo/kk;d   1. dsgj flag] fo/kk;d | ?kXxj vkfn ufn;ksa esa gks jgs voS/k [kuu ckjsA | | Ekkuuh; v/;{k egksn;] }kjk /;kukd’kZ.k lwpuk la[;k 11 dks fuEufyf[kr rF;ksa ij vLohdkj dj fn;k gS fd %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugh gSA   3- jkT;iky egksn; ds vfHkHkk’k.k ij ppkZ ds le;] ctV 2017 ij  lkekU; ppkZ ,oa lacaf/kr ekax  ij lnL;x.k ekeyk mBk ldrs  gSaA |
| 12. | 25.02.2017 | 1. Jh vHk; flag pkSVkyk] fo/kk;d 2. Jh jkepan dEckst] fo/kk;d 3. Jh fijFkh flag] fo/kk;d 4. Jh jktnhi QksxkV] fo/kk;d   5- Jh cyoku flag] fo/kk;d | Lkh,e foaMks dh dk;Z”kSyh ckjsA | | Ekkuuh; v/;{k egksn;] }kjk /;kukd’kZ.k lwpuk la[;k 12 dks fuEufyf[kr rF;ksa ij vLohdkj dj fn;k gS fd %&   1. ;g gS fd ekeys esa rRdkyhurk dk vHkko gSA 2. ;g gS fd fo’k; oLrq dh gky dh iqujko`fRr ugh gSA   3  jkT;iky egksn; ds vfHkHkk’k.k ij ppkZ ds le;] ctV 2017 ij  lkekU; ppkZ ,oa lacaf/kr ekax ij lnL;x.k ekeyk mBk ldrs gSaA |
| 13. | 25.02.2017 | 1. Jh vkse izdk”k] fo/kk;d 2. Jh ulhe vgen] fo/kk;d 3. Jh dsgj flag] fo/kk;d 4. Jh jkepan dEckst] fo/kk;d 5. Jh cyoku flag] fo/kk;d   6 Jherh uSuk flag pkSVkyk] fo/kk;d | izns”k esa ihus ds ikuh dh fodV leL;k ckjs A | | Ruled out by the Hon’ble Speaker on the following grounds:-   * 1. As per comments of the Government Drinking water supply in entire State is            satisfactory at present.   * 1. That all precautionary steps are being taken to meet any exigency   in ensuing  summer season.   * 1. That the Hon’ble Members may raise the matter at the time of discussion on            Governor’s Address, General Discussion on Budget 2017 and relevant  demand. |
| 14 | 25.02.2017 | 1. Shri Abhay Singh Chautala, MLA  2. Shri Jaswinder Singh Sandhu, MLA  3. Shri Om Prakash, MLA  4. Shri Naseem Ahmed, MLA | Regarding great anger and frustration amongst the farmers of the State due to not getting remunerative price of their produce. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, Government has also made an   extensive plan for complete value chain to reduce post-harvest losses and for marketing of  fresh furits and vegetables grown in the State Under Swarn Jayanti Programme,  a scheme namely “On Farm and Marketing Support to Horticulture Farmers”  has been approved for an amount Rs. 517 crore for a period of three years. Under the  scheme 140 collection centers as pack houses-cum-collection centers shall be  Established across the State having grading, washing, packing lines, precooling,  cold storage and waste management units. These centres shall facilitate  collectivization of horticulture produce and after value addition it will be  marketed, that will fetch higher prices in the market as per demand during peak  production period. At operational level the farmers are grouped together to form  20 Farmers Producer Organizations. (FPOs) to cover all the Districts of the State .  for effective marketing of their produce and thereby eliminating intermediaries.   1. That Government is also contemplating to start a division/agency for marketing   of fresh fruits and vegetables on the pattern of Safl in Delhi. Government is  committed to stabilize the prices of vegetables and is taking every step to safe guard the interest of farmers.   1. That the Hon’ble Members may raise the matter at the time of General Discussion   on Budget 2017 and relevant demand. |
| 15 | 25.02.2017 | 1. Shri Ravinder Singh Baliala, MLA  2. Shri Naseem Ahmed, MLA  3. Shri Parminder Singh Dhull, MLA | Regarding the great irregularities in the purchase of Electronics items in the Motilal Nehru Sports School, Rai. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government the purchase of electronic appliances &   sports kits in question were made in accordance of instruction of store purchase  rule contained in chapter 15 of PFR Vol.II further consolidated by Education Department,  Haryana vide letter No. 10/26-2011-Admn. (4), dated 01.08.2011.  The purchase committee was constituted by the competent authority Prinicipal Secretary  to Government of Haryana Electronic & Information Technology Department  No. 3/20/2000/2SIT/2553, dated 18.08.2006 were followed.   1. That moreover, the purchase was made on the demand received form concerned   coaches who are incharge of their respective store. The demand of electronic  items and sports kits had been submitted by concerned coach after justification  of his stock position. The purchase was made as per requirement within competency.  No excess purchase has been made.   1. That the Hon’ble Members may raise the matter at the time of General Discussion on Budget 2017 and relevant demand. |
| 16 | 25.02.2017 | 1. Shri Ravinder Singh Baliala, MLA  2. Shri Ranbir Singh Gangwa, MLA  3. Shri Ved Narang, MLA  4. Shri Makhan Lal Singla, MLA  5. Shri Zakir Hussain, MLA | Regarding the poor functioning of the Government Schools in the State. | | Ruled out by the Hon’ble Speaker on the following grounds:-   * 1. 1. That the matter lacks urgency.   2. 2. That the subject matter is not of recent occurrence   3. 3. That the Member may raise the matter at the time of discussion on Governor’s   4. Address, General Discussion on Budget 2017 and relevant demand. |
| 17 | 25.02.2017 | 1. Shri Ram Chand Kamboj, MLA  2. Shri Makhan Lal Singla, MLA  3. Shri Hari Chandi Middha, MLA  4. Shri Ved Narang, MLA  5. Shri Anoop Kumar, MLA | | Regarding the great anger and frustration amongst the farmers of the State due to the decision of demonetization of the Union Government. | Disallowed |
| 18. | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the denial of benefit of the Seventh Pay Commission report to thousands of agitating Asha and Mid-day meal workers in Haryana. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on   Governor’s Address, General Discussion on Budget 2017 and relevant demand. |
| 19 | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding non-implementation of the demands of the Extension (Guest) Lectures of Government Colleges. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s   Address, General Discussion on Budget 2017 and relevant demand. |
| 20. | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the adoption of village under Vidhayak Adarsh Garm Yojna (VAGY). | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 21. | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the anti people provision contained in the new excise policy planned by the State Government | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address, 4. eneral Discussion on Budget 2017 and relevant demand. |
| 22 | 27.02.2017 | Smt. Kiran Choudhry, MLA | Regarding the crop losses suffered by farmers in the Districts of Hisar and Bhiwani due to recent hailstorm. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, Government has directed the Deputy Commissioner,   Hisar and Bhiwani on 27.02.2017 to conduct special girdawari in order to assess damage to  crops due to hailstorm in affected village.   1. That compernsation will be paid to the affected farmers based on the special girdawari   reports/extents of damage as per relief norms fixed by the State Government which are  much higher than the norms prescribed by Government of India.   1. That the Hon’ble Members may raise the matter at the time of General Discussion   on Budget 2017 and relevant demand. |
| 23 | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regariding the poor standard of education and lack of basic facilities in Government schools in the state underscored by the ASER 2016. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 24. | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the problem of stray cattle in Haryana. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 25 | 27.02.2017 | Smt. Kiran Choudhry, MLA | Regarding the exclusion of two important mandis in Bhiwani District from the procurement of Bajra during Kharif 2016. | | Lapsed on prorogation. |
| 26 | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the farmers distress caused by Pradhan Mantri Fasal Bima Yajana (PMFBY). | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 27 | 27.02.2017 | Smt. Kiran Choudhry, MLA | Regarding the GSI report which states that 58% of groundwater in Haryana is not suitable for drinking. | | Admitted |
| 28 | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the de-notification of 85 acres of land in Aravalis. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 29 | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding no-payment of wages to MGNREGS workers. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, taking cognizance of the problem of delayed payment,   the State Governmetn has recently setup a Revolving Fund to the tune of Rs. 100.00 crore.  The Government of India is being requested to allow the State Government to make payment  through the national portal. This process is likely to take a few days, as there technical issue involved.   1. That the Hon’ble Members may raise the matter at the time of General   Discussion on Budget 2017 and relevant demand. |
| 30. | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding the slow pace of upgradation of Government schools. | | Ruled out by the Hon’ble Speaker on the following grounds:-  1. As per comments of the Government, upgradation/establishment of schools is done  to create opportunities for the students as per the local demand. If a sufficient student’s  strength is available then the Government often goes for relaxing the norms while  approving upgradation of Schools. But wheresoever’s sufficient students to make  a school successfully functional are not available then upgradation/establishment of a  school serves no purpose. The norms have been framed to be followed for fairness,  transparency and academic interests. The density of schools in Haryana is relatively  far too better as compared with many other States. But norms of upgradation are also  being observed in most of the cases. Still the schools are being upgraded  as per the genuine demands. In discriminate and mindless upgradation/establishment  of schools is unwarranted. Demand based upgradation is being honored.  2.That the Hon’ble Members may raise the matter at the time of General Discussion on  Budget 2017 and relevant demand. |
| 31 | 27.02.2017 | 1. Smt. Kiran Choudhry, MLA  2. Shri Lalit Nagar, MLA | Regarding distribution of Ravi and Beas Rivers waters to Southern Haryana. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 32 | 27.02.2017 | Shri Jagbir Singh Malik, MLA | Regarding the increase the crime against women in Haryana. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government effective day and night patrolling be ensured   with emphasis on areas which are prone to crime against women.   1. That day and night nakabandi be organized at suitable points and effective   checking be conducted to apprehend the mischievous elements.   1. That the Hon’ble Members may raise the matter at the time of General Discussion   on Budget 2017 and relevant demand. |
| 33 | 27.02.2017 | Shri Jagbir Singh Malik, MLA | Regarding the strike of guest faculty lectureres since last fifteen days. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 34 | 27.02.2017 | 1. Shri Jagbir Singh Malik, MLA  2. shri Kuldeep Sharma, MLA  3. Shri Jai Tirath, MLA  4. Shri Jaiveer Singh, MLA  5. Shri Sri Krishan Hooda, MLA | Regarding the deteriotiong condition of Bhagat Phool Singh Mahila Medical College, Khanpur Kalan. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, there is no shortage of medicines/consumables   of any kind in the Government Medical Colleges and Hospitals including of  BPSGMC (W) Khanpur Kalan. The medicines are being provided free of costs to  all the patients under Mukhya Mantri Muft Ilaz Yojana. A budget provision of  Rs. 10.00 crores has been made for this purpose during the assessment FY 2016-17  out of which for this medicines/consumables to the tune of Rs. 7.25 crore have already  been purchased and utilized for treatment of patients free of cost. Further orders for  purchase of medicines & other consumbables have been placed with HMSCL.  Most of the laboratory investigations are being done at the College and efforts are  being made to enhance the scope/area of investigation including hormonal assays.  As far as the availability of ambulance at the BPS Government Medical College, Khanpur  Kalan is concerned, two ambulances are available in the college round the clock for use by patients.   1. That the Hon’ble Members may raise the matter at the time of General Discussion   on Budget 2017 and relevant demand. |
| 35 | 27.02.2017 | Shri Jagbir Singh Malik, MLA | Regarding the worst situation of water bodies/ponds situated within or near the abadi of villages of Gohana Constituency. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per comments of the Government, presently, waste stabilization ponds system   (Fiver Ponds System) is being adopted for treatment of waste water collected via  drainage network. In this system, waste water is made to pass through five ponds,  excavated at suitable land site and placed serially to act as stabilization system in  which waste water is stabilized, its pathogencity is reduced and stabilized water becomes usable.   1. That the State Government is further trying to identify best suitable methods and technology   for Liquid Waste Management. Methods adopted for management of liquid wastes will  focus on maximum reuse of such waste for agriculture purposes with least operation and  maintenance costs. For collection of waste water, low cost drainage/smell bore system,  soakage pit etc. are also being adopted.   1. That the Hon’ble Members may raise the matter at the time of General Discussion   on Budget 2017 and relevant demand. |
| 36 | 01.03.2017 | Shri Karan Singh Dalal, MLA | Regarding the vehicle jamms in the city of Palwal on the N.H.2. | | Admitted |
| 37 | 02.03.2017 | 1- Jh tkfdj gqlSu] fo/kk;d  2- Jh vHk; flag pkSVkyk] fo/kk;d   1. Jh dsgj flag] fo/kk;d 2. Jh ulhe vgen] fo/kk;d 3. Jh ijesUnz <qy] fo/kk;d | Xoky igkM+h dh xzke iapk;r dh “kkeykr nsg Hkwfe ds fookn ckjsA | | Adjournment Motion No.4 converted into Calling Attention Notice No.38,  Admitted for 10.03.2017 and Calling Attention Notice No. 37 on the same subject  Clubbed with Calling Attention Notice No. 38. |
| 38 | 27.02.2017 | 1. Smt. Kiran Choudhry,   MLA  2. Shri Anand Singh  Dangi, MLA  3. Shri Lalit Nagar, MLA | Motion forAdjournment on the huge involving ownership of Gwal Pahari land in Gurugram. | | Adjournment Motion No.4 converted into Calling Attention Notice No.38, Admitted for 10.03.2017 and Calling Attention Notice No. 37 Clubbed with Calling Attention Notice No. 38. |
| 39 | 03.03.2017 | 1- Jh ijesUnz flag <qy] fo/kk;d  2- Jh vkse izdk”k] fo/kk;d   1. Jh cyoku flag nkSyr iwfj;k]  fo/kk;d 2. Jh tlfoUnz flag la/kw]  fo/kk;d | fdlku ds ykxr ewY; ds fglkc ls leFkZu ewY; ugha feyus ckjsA | | Ekkuuh; v/;{k egksn;] }kjk vYi vof/k ppkZ la[;k 4 ds fo’k; oLrq dh egRrk dks ns[krs gq, bls /;kukd’kZ.k lwpuk la[;k 39 esa ifjofrZr dj fy;k x;k vkSj fnukad 10-03-2017 ds fy, Lohd`r fd;kA |
| 40 | 03.03.2017 | Shri Karan Singh Dalal, MLA | Regarding the change of Mutaion of 464 Acres of land of Gwal Pahari Village of Municipal Corporation Gurugram. | | Adjournment Motion No.4 converted into Calling Attention Notice No.38,  Admitted for 10.03.2017 and Calling Attention Notice No. 37 Clubbed with  Calling Attention Notice No. 38 and Calling Attention Notice No. 40 allow to raise a Supplementary. |
| 41. | 03.03.2017 | Shri Karan Singh Dalal, MLA | Regaridng the growing problem of Wild Cows/Neel Gai. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 42 | 03.03.2017 | Shri Karan Singh Dalal, MLA | Regarding the Criminality of Police functioning. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. As per Practice and Procedure of Parliament by M.N.KAUL and S.L.SHAKDHER,   Fifth Edition, page No. 487, matter on Calling Attention Notice on Law & Order matter  in States usually not Admitted.   1. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |
| 43 | 07.03.2017 | 1. Shri Jagbir Singh Malik, MLA  2. Shri Jai Tirath Dahiya, MLA  3. Shri Sri Krishan Hooda, MLA | Regarding the measure taken by the Government to curb the problem of suicide by the farmers. | | Ruled out by the Hon’ble Speaker on the following grounds:-   1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence 3. That the Member may raise the matter at the time of discussion on Governor’s Address,   General Discussion on Budget 2017 and relevant demand. |

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**STATEMENT(S) MADE BY THE MINISTERS**

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| --- | --- | --- | --- |
| **Sr. No.** | **Date** | **Made by** | **Subject matter** |
| 1. | 06.03.2017 | Chief Minister | Regarding Digital India Abhiyan. |
| 2. | 08.03.2017 | Agriculture Minister | Regarding not getting the support price to the farmers for their crops according to the cost price. |
| 3. | 08.03.2017 | Chief Minister | Regarding the vehicle jam in the city of Palwal on the National Highway No. 2. |
| 4. | 10.03.2017 | Agriculture Minister | Regarding big problem of drinking water in the State. |
| 5. | 10.03.2017 | Chief Minister | Regarding the ownership of Gwal Pahari land in Gurugram. |

**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

|  |  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Number of speeches made by Ministers/Members** | | | | | | | **Time taken in minute by Ministers/Members** | | | | | | |
| **Members of Treasury Benches (Excluding Ministers)** | **Ministers** | **Independents** | **Members of Opposition** | | | | **Members of Treasury Benches (Excluding Ministers)** | **Ministers** | **Independents** | **Members of Opposition** | | | |
| **B.S.P.** | **I.N.C.** | **Shiromani Akali Dal** | **I.N.L.D** | **B.S.P.** | **I.N.C.** | **Shiromani Akali Dal** | **I.N.L.D** |
| **1** | **2** | **3** | **4** | **5** | **6** | **7** | **8** | **9** | **10** | **11** | **12** | **13** | **14** |
| **21**  **36.20%** | **10**  **17.24%** | **3**  **5.18%** | **1**  **1.73%** | **11**  **18.96%** | **1**  **1.73%** | **11**  **18.96&** | **513**  **34.09%** | **220**  **14.62%** | **50**  **3.33%** | **34**  **2.25%** | **400**  **26.57%** | **13**  **0.86%** | **275**  **18.27%** |

**Notes:-**

1. **Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.**
2. **Questions Hour has been excluded from the statement.**
3. **Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.**
4. **Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.**

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**FIGURES RELATING TO QUESTIONS**

|  |  |  |
| --- | --- | --- |
| **Sr. No.** |  |  |
| **1.** | **Total number of sittings of the Sabha** | **12** |
| **2.** | **Number of total questions (Starred/Un-starred) received.** | **523+98=621** |
| **3.** | **Number of Short Notice questions received.** | **-** |
| **4.** | **Total number of sittings at which questions hour was dispensed with/ not held.** | **-** |
| **5.** | **Total number of Members from whom notice were received.** | **52** |
| **6.** | **Total number of questions to which oral answers were given** | **98** |
| **7.** | **Largest number of questions orally answered on any one day.** | **13** |
| **8.** | **Least number of questions orally answered on any one day.** | **9** |
| **9.** | **Total number of Starred questions converted into Un-starred questions.** | **1** |
| **10.** | **Total number of Un-starred questions replied to** | **62** |
| **11.** | **Largest number of questions orally answered by any one Minister/Chief Minister.** | **17** |
| **12.** | **Largest number of questions orally addressed to any one Minister (Chief Minister).** | **32** |
| **13.** | **Total number of statements in replies to questions supplied to the member concerned.** | **37** |

**-------------------**

|  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Questions** | **No. of**  **Notice**  **Received** | **Admitted** | **No. referred**  **Back** | **No.**  **Converted** | **No.**  **Disallowed** | **No**  **Bracketed.** | **Number**  **Lapsed** | **Number**  **Not put** | **Number**  **postponed** | **Number**  **answered** | **Number of**  **Question**  **Deemed to**  **Have been**  **Answered** | **Number of**  **Supplementaries** |
| **Starred** | **523** | **377** | **-** | **1** | **143** | **2** | **197** | **16** | **1** | **179** | **66** | **171** |
| **Un-starred** | **98** | **62** | **-** | **-** | **34** | **2** | **-** | **-** | **-** | **62** | **-** | **-** |

**QUESTIONS STATEMENT**

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED**

|  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- |
| **DATE** | **QUESTION**  **TREASURY** | **OPPOSITION** | **INDEPENDENT** | **QUESTION**  **NOT PUT** | **QUESTION**  **POSTPONED** |
| **27-2-2017** | **-** | **-** | **-** | **-** | **-** |
| **28-2-2017** | **2** | **7** | **1** | **-** | **Nil** |
| **01-3-2017** | **7** | **3** | **1** | **1** | **1** |
| **02-3-2017** | **-** | **9** | **1** | **1** | **Nil** |
| **03-3-2017** | **6** | **5** | **1** | **2** | **Nil** |
| **06-3-2017** | **2** | **10** | **1** | **2** | **Nil** |
| **07-3-2017** | **6** | **5** | **1** | **3** | **Nil** |
| **08-3-2017** | **6** | **6** | **-** | **2** | **Nil** |
| **09-3-2017** | **5** | **4** | **-** | **4** | **Nil** |
| **10-3-2016** | **6** | **4** | **-** | **1** | **Nil** |

**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45(1)**

|  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- |
| **DATE** | **TREASURY** | **OPPOSITION** | **INDEPENDENT** | **TOTAL NUMBER**  **OF QUESTION**  **DEEMED TO HAVE**  **BEEN ANSWERED** | **TOTAL No. OF**  **QUESTION**  **ORALLY**  **ANSWERED** | **QUESTION**  **NOT PUT** | **TOTAL**  **NUMBER**  **OF LISTED**  **QUESTION** |
| **27-2-2017** | **-** | **-** | **-** | **-** | **-** | **-** | **-** |
| **28-2-2017** | **1** | **8** | **1** | **10** | **10** | **Nil** | **20** |
| **01-3-2017** | **3** | **4** | **1** | **8** | **11** | **1** | **20** |
| **02-3-2017** | **3** | **6** | **-** | **9** | **10** | **1** | **20** |
| **03-3-2017** | **5** | **2** | **-** | **7** | **11** | **2** | **20** |
| **06-3-2017** | **1** | **4** | **-** | **5** | **13** | **2** | **20** |
| **07-3-2017** | **3** | **2** | **-** | **5** | **12** | **3** | **20** |
| **08-3-2017** | **1** | **5** | **-** | **6** | **12** | **2** | **20** |
| **09-3-2017** | **1** | **4** | **2** | **7** | **9** | **4** | **20** |
| **10-3-2017** | **1** | **8** | **-** | **9** | **10** | **1** | **20** |

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS**

**IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

|  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **DATE** | **CHIEF**  **MINISTER** | **WOMEN & CHILD** | **EDU** | **ANIMAL HUSBANDRY** | **PWD (B&R)** | **P.H.E.** | **HEALTH** | **Housing** | **FINANCE** | **INDUS.TRAINING** | **AGRI** | **URBAN**  **LOCAL**  **BODIES** | **FOREST** | **TRANS-**  **PORT** | **REV** | **SPORTS** | **Social Justice** | **Co-operation** | **Welfare of Sc/Bc** | **Food & Suppl** | **DEV.&PA-NCHAYAT** | **TECH.**  **EDU** | **IND.&COMM.** | **TOURISM** |
| **27-2-2017** |  | **-** |  |  | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** |
| **28-2-2017** | **4** | **-** | **2** | **1** | **2** | **1** | **2** | **-** | **-** | **-** | **4** | **-** | **-** | **1** | **-** | **1** | **1** | **-** | **-** | **-** | **1** | **-** | - | - |
| **01-3-2017** | **7** | **-** | **1** | **-** | **1** | **1** | **2** | **-** | **-** | **1** | **1** | **1** | **-** | **1** | **1** | **1** | **-** | **-** | **-** | **-** | **2** | **-** | **-** | **-** |
| **02-3-2017** | **2** | **-** | **2** | **-** | **4** | **1** | **2** | **-** | **-** | **-** | **2** | **1** | **1** | **1** | **-** | **-** | **1** | **1** | **-** | **-** | **1** | **-** | **1** | **-** |
| **3-3-2017** | **4** | **1** | **4** | **1** | **1** | **1** | **5** | **-** | **-** | **-** | **-** | **1** | **-** | **-** | **-** | **-** | **-** | **-** | **1** | **-** | **-** | **-** | **1** | **-** |
| **06-3-2017** | **4** | **-** | **2** | **-** | **4** | **1** | **-** | **-** | **-** | **-** | **4** | **2** | **-** | **1** | **-** | **-** | **1** | **-** |  | **-** | **-** | **1** | **-** | **-** |
| **07-3-2017** | **5** | **-** | **3** | **1** | **2** | **3** | **3** | **-** | **-** | **-** | **-** | **-** | **-** | **2** | **-** | **-** | **-** | **-** | **-** | **-** | **1** | **-** | **-** | **-** |
| **08-3-2017** | **2** | **-** | **3** | **-** | **1** | **2** | **1** | **-** | **-** | **-** | **3** | **3** | **-** | **-** | **-** | **1** | **1** | **1** | **-** | **-** | **-** | **-** | **2** | **-** |
| **09-3-2017** | **1** | **-** | **2** | **1** | **3** | **1** | **1** | **1** | **-** | **-** | **2** | **3** | **-** | **2** | **-** | **-** | **-** | **-** | **-** | **1** | **-** | **-** | **1** | **1** |
| **10-3-2017** | **3** | **-** | **4** | **-** | **1** | **-** | **2** | **-** | **1** | **-** | **3** | **2** | **-** | **-** | **2** | **-** | **-** | **-** | **-** | **-** | **1** | **-** | **1** | **-** |

**WALK- OUTS**

|  |  |  |  |
| --- | --- | --- | --- |
| Sr. No. | Date | Member(s) walking out | Reason |
| 1. | 01.03.2017  (2nd Sitting) | All the members of the Indian National Lok Dal present in the House. | As a protest against not satisfied with the reply given by the Chief Minister on their Adjournment Motion regarding Indefinite Dharanas of the Jat Community at various places in the State. |
| 2. | 01.03.2017  (2nd Sitting) | All the members of the Indian National Congress Party present in the House. | As a protest against not satisfied with the reply given by the Chief Minister on their Adjournment Motion regarding Indefinite Dharanas of the Jat Community at various places in the State. |
| 3. | 02.03.2017 | Shri Ved Narang, a Member of the Indian National Lok Dal. | As a protest against not satisfied with the reply given by the Public Health Engineering Minister on Starred Question No. 1676. |
| 4. | 08.03.2017 | All the members of the Indian National Lok Dal present in the House. | As a protest against not satisfied with the reply given by the Agriculture Minister. |
| 5. | 08.03.2017 | All the members of the Indian National Congress Party present in the House. | As a protest against not satisfied with the reply given by the Agriculture Minister. |
| 6. | 09.03.2017 | All the members of the Indian National Congress Party present in the House. | As a protest against not to clear some points by the Finance Minister during the reply on the Budget Estimates for the year 2017-2018. |
| 7. | 10.03.2017 | All the members of the Indian National Lok Dal present in the House. | As a protest against not to bring a Condemnation Resolution by the Government against Shri Randeep Singh Surjewala about his remarks on the issue of S.Y.L. Canal. |
| 8. | 10.03.2017 | All the members of the Indian National Lok Dal present in the House. | As a protest against not to refer the issue of ownership of Gwal Pahari land in Gurugram for C.B.I. enquiry. |
| 9. | 10.03.2017 | All the members of the Indian National Congress Party present in the House | As a protest against not to refer the issue of ownership of Gwal Pahari land in Gurugram for C.B.I. enquiry. |

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APPENDIX

BULLETINS

**(**Containing brief record of the sitting of the Thirteenth Vidhan Sabha held during the 8th (February-March) Session, 2017)

**BULLETIN NO. 1**

**Monday, the 27th February, 2017**

**(From 2.51 P.M. to 3.34 P.M.)**

**I**. **GOVERNOR’S ADDRESS**

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 27th February, 2017 at 2.00 PM, under Article 176 (1) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

**II. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Surjit Singh Barnala, former Governor of Tamil Nadu.
2. J. Jayalalitha, Chief Minister of Tamil Nadu.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Avalanche Incident.
6. Others.

and spoke for 7 minutes.

Shri Abhay Singh Chautala**,** Leader of the Opposition, spoke for 6 minutes.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for 6 minutes.

The Parliamentary Affairs Minister also spoke for 4 minutes. He made a suggestion and agreed to that, the name of Sh. Jai Singh KalyanS/o Shri Multan Singh, Former Deputy Speaker, Haryana Vidhan Sabhaand Uncle of Sh. Harvinder Singh Kalyan,MLA and Sh. Raiyat Ram, Grandfather of Shri Bishamber Singh Balmiki, M.L.A., were also added in the above said list.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**III. ANNOUNCEMENTS**

**(a) BY THE SPEAKER**

**PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

**(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in November, 2015 and March, 2016 have since been assented to by the \*President/ Governor:-

**NOVEMBER SESSION, 2015**

1. The Haryana State University of Horticultural Sciences, Karnal Bill, 2015.

**MARCH SESSION, 2016**

\*2. The Industrial Disputes (Haryana Amendment) Bill, 2016.

**IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Monday, the 27th February, 2017 in the Chamber of the Hon’ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Monday, the 27th February, 2017 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of business entered in the List of Business for the day.

On Wednesday, 1st March, 2017 the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and second sitting of the Assembly shall meet at 2.30 P.M. and adjourn at 7.00 P.M. without question being put.

On Monday, the 6th March, 2017 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

The Committee further recommends that on Tuesday, 7th March, 2017 the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and second sitting of the Assembly shall meet at 2.30 P.M. and adjourn at 7.00 P.M. without question being put.

The Committee, after some discussion, further recommends that the Business on 27th February, 2017 to 3rd March, 2017 and 6th to 10th March, 2017 be transacted by the Sabha as under :-

|  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- |
| |  |  |  |  | | --- | --- | --- | --- | | THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR’S ADDRESS ON THE 27TH FEBRUARY, 2017  TUESDAY, THE 28TH FEBRUARY, 2017 (10.00 A.M.)  WEDNESDAY, THE 1ST MARCH, 2017 (10.00 A.M.) (1st Sitting)  WEDNESDAY, THE 1ST MARCH, 2017 (2.30 P.M.) (2nd Sitting)  THURSDAY, THE 2ND MARCH, 2017  (10.00 A.M.)  FRIDAY, THE 3RD MARCH, 2017  (10.00 A.M.)  SATURDAY,THE 4TH MARCH, 2017  SUNDAY, THE 5TH MARCH, 2017  MONDAY, THE 6TH MARCH, 2017  (2.00 P.M.)    TUESDAY,THE 7TH MARCH, 2017  (10.00 A.M.) (1st Sitting)  TUESDAY,THE 7TH MARCH, 2017  (2.30 P.M.) (2nd Sitting)  WEDNESDAY, THE 8TH MARCH, 2017 (10.00 A.M.)  THURSDAY, THE 9TH MARCH, 2017  (10.00 A.M.)  FRIDAY, THE 10TH MARCH, 2017  (10.00 A.M) |  |  | 1. Laying a copy of the Governor’s Address on the Table of the House.  2. Obituary References.  3. Presentation and adoption of First Report of the Business Advisory Committee.  4. Papers to be laid/re-laid on the Table of the House.  5. Presentation of First Preliminary Report of the Committee of Privileges and extension of time for presentation of the final report thereon.  1. Questions Hour.  2. Motion under Rule-121.  3. General Discussion on Governor’s Address.  1.Questions Hour.  2.Resumption of General Discussion on Governor’s Address.  Resumption of General Discussion on Governor’s Address.  1. Questions Hour.  2. Non-official Business.  1. Questions Hour.  2. Resumption of General Discussion on Governor’s Address and Voting on Motion of Thanks.  3. Presentation, Discussion and Voting on Supplementary Estimates (2nd Instalment) for the year 2016-2017.  4. Legislative Business.  HOLIDAY  HOLIDAY  1.Questions Hour.  2.Presentation of Budget Estimates for the year 2017-2018.  1.Questions Hour.  General Discussion on Budget Estimates for the year 2017-2018.  1. Resumption of General Discussion on Budget Estimates for the year 2017-2018.  2. Papers to be laid if any.  3. Presentation of Reports of the Assembly Committees.  4. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2016-2017.  5. Legislative Business.  1. Questions Hour.  2. Resumption of General Discussion on Budget Estimates for the year 2017-2018.  1. Questions Hour.  2.Resumption of General Discussion on Budget Estimates for the year 2017-2018 and reply by the Finance Minister on Budget Estimates for the year 2017-2018 and Voting on Demands for Grants for the year 2017-2018.  1. Questions Hour.  2. Motion under Rule 15 regarding Non-stop sitting.  3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.  4. Papers to be laid, if any.  5. Presentation of Reports of the Assembly Committees.  6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2017-2018.  7. Legislative Business.  8. Any other Business.” | |  |  |  |

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for two minute.

*The motion was put and carried.*

**V. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Ministerlaid papers from Sr. No. 1 and 3 to 23 and re-laid Sr.No.2 on the Table of the House.

**VI. PRESENTATION OF FIRST PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

|  |  |
| --- | --- |
| The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA has misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading the House and maligned the dignity of the House.  He also moved  That the time for the presentation of the final Report to                            the House be extended upto the first sitting of the next                          Session.  *The motion was put and carried.* |  |
|  |  |

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 28th February, 2017.

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_

**BULLETIN NO. 2**

**Tuesday, the 28th February, 2017**

(From 10.00 A.M. to 1.56 P.M.)

**I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri P. Shiv Shankar, Former Governor of Sikkim and Kerala.
2. Freedom Fighter Shri Kundan Singh, Village Khanda, District Sonipat.

and spoke for 2 minutes.

Shri Parminder Singh Dhull, a Member of the Indian National Lok Dal, spoke for 1 minute.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II. WELCOME TO THE FORMER MINISTER, FORMER MEMBER OF THE HARYANA VIDHAN SABHA AND A LEADER OF THE BHARTIYA JANATA PARTY.**

The Parliamentary Affairs Minister on behalf of the House, welcomed Chaudhry Ran Singh Mann, Former Minister, Shri Ranbir Singh Mandola, former M.L.A. of the Haryana Vidhan Sabha and Shri Suresh Bhatt, a Leader of the Bhartiya Janata Party, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

**III. QUESTIONS**

(a) Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on the**  **order paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 10 | - | - | 17 |

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

1. Unstarred: 13

**IV. WELCOME TO THE FORMER SPEAKER OF THE HARYANA VIDHAN SABHA.**

During the Questions Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Satbir Singh Kadiyan, Former Speaker of the Haryana Vidhan Sabha who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

**V**. **ANNOUNCEMENT BY THE SPEAKER REGARDING DEFFERMENT OF CALLING ATTENTION MOTION NO. 1**

The Speaker announced in the House that the Calling Attention Motion No. 1 given of by Shri Gian Chand Gupta, M.L.A. regarding Digital India Abhiyan which is listed in the today’s list of Business is deferred for further any sitting of the House.

**VI RAISING THE MATTER OF ADJOURMENT MOTIONS/ ADJOURNMENT OF SITTING**

Shri Abhay Singh Chautala, Leader of the Opposition sought the fate of his Adjournment Motion given notice of by him and other Members of his party regarding the implementation of demands of Jat, Ror, Bishnoi, Jatsikh, Mullahjat and Tyagi samaj. Dr. Raghuvir Singh Kadian, a Member of the Indian National Congress Party also sought the fate of his Adjournment Motion given notice of by him and other Members of his party on the same sabject. Shri Jai Parkash, an Independent Member also sought the fate of his Adjournment Motion on the similar subject. Shri Abhay Singh Chautala stated that dharnas by Jats are continuing since a month and the government was nothing doing to redress their grievances. He further stated that this is a very serious issue so he demanded the discussion on his Adjournment Motion and said that the Chief Minister should make a statement in this regard. Shri Bhupinder Singh Hooda, a Member of the Indian National Congress Party also raised this matter and said that the government should fulfill the demands of Jat Samaj and find a solution in this regard. The Speaker informed the House that he had received three Adjournment Motions on the same subject from Dr. Raghuvir Singh Kadian and 9 other M.L.As., Shri Jai Parkash, M.L.A. and Shri Abhay Singh Chautala and 6 other M.L.As. respectively. The Speaker observed that the issue of reservation to Jats is Sub-Judice and could not be discussed in the House under the rules. But the Members of the Opposition Benches continued to press their demand vociferously. After hearing the views expressed by the Members of the Opposition Benches, the Speaker gave his ruling that all three Adjournment Motions are not in accordance with the Rule 68(xi) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. The Speaker further stated that if any matter is Sub-Judice in any court of Law then the discussion of such matter cannot be allowed in the House. If the Members want to discussion on their Adjournment Motions then they are suggested to change the language of their Adjournment Motions. He assured the House that if the language of the Adjournment Motions will find in accordance with the Rules then the discussion will be taken place and adjourned the House for half an hour and called the leaders of various parties to his chamber to make changes in the language of the Adjournment Motion.

**The House then adjourned at 11.23 A.M. and re-assembled at 11.53 A.M.**

When the House re-assembled, the Speaker informed the House that a decision has been taken unanimously to discuss the matter of Adjournment Motions regarding Dharna / agitation by the Jat Community in the various places in the State, will be taken up on tomorrow i.e. Ist March, 2017.

**VII. NOTICES OF ADJOURNMENT MOTION/CALLING ATTENTION MOTIONS**

When some of the Members sought to raise matters of Adjournment Motion/ Calling Attention Notices given of by them, the Speaker informed the House that those were either admitted or disallowed or under consideration or sent to the Government for comments within 48 hours.

### VIII. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

  (i)     Committee on Public Accounts;

(ii)    Committee on Estimates;

(iii)   Committee on Public Undertakings; and

(iv)   Committee on the Welfare of Scheduled Castes,

Scheduled Tribes and Backward Classes,

*for the year 2017-2018 be suspended.*

He also moved –

That this House authorizes the Speaker, Haryana Vidhan  Sabha, to nominate  the Members of the aforesaid Committees for the year 2017-2018, keeping in view the proportionate strength of various parties/ groups in the House.

**The motion was put and carried.**

**IX. NOTICES OF NON-OFFICIAL RESOLUTIONS**

When enquired by Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal with regard to his and their party Member’s Non-Official-Resolutions regarding implementation of Swaminathan Report, non-implementation of the report of Seventh Pay Commission to the Retd. Employees of Haryana Government and less compensation of the crops to the farmers, the Speaker informed the House that he will appraise the fate of the same tomorrow.

**X.  DISCUSSION ON GOVERNOR'S ADDRESS**

Dr. Abhe Singh Yadav, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 27th February, 2017 at 2.00 P.M.’.”

and spoke for 46 minutes.

Dr. Pawan Saini, MLA, seconded the motion and spoke for 60 minutes.

The Sabha then adjourned till 10.00 A.M. (Ist Sitting) on Wednesday, the 1st March, 2017.

**\_\_\_\_\_\_\_\_\_\_\_\_\_BULLETIN NO. 3**

**Wednesday, the 1st March, 2017**

**(1st Sitting)**

(From 10.00 A.M. to 1.51 P.M.)

**I. QUESTIONS**

(a) Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on the**  **order paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 11 | 1 | - | 21 |

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

1. Unstarred: 11

**II. WELCOME TO THE FORMER MINISTER, FORMER DEPUTY SPEAKER, SAH SANGH CHALAK AND THE PRISEDENT OF MAHILA MORCHA OF BHARTIYA JANATA PARTY.**

During the Questions Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Chaudhry Ran Singh Mann, Former Minister, Shri Azad Mohmad, Former Deputy Speaker of the Haryana Vidhan Sabha, Shri Pawan Jindal, Sah Sangh Chalak and Smt. Nirmal Bairagi, President of BJP Mahila Morcha, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

**III. RAISING THE MATTER OF STARRED QUESTION NO. 1897**

Shri Naseem Ahmed, a Member from the Indian National Lok Dal raised the matter of Starred Question No. 1897 which was listed today and stated that the reply of the same was not attached in the Question/Answer list. He demanded that the reply of this question should be provided. The Speaker assured him that the reply of this question will be provided to him at the earliest.

**IV. NOTICE OF ADJOURNMENT MOTION**

When enquired, the Speaker informed Smt. Kiran Choudhry, Leader of the Congress Legislature Party that the fate of her Adjournment Motion regarding big scam relating ownership of Gawal Pahari land in Gurgram will be decided tomorrow i.e. 02.03.2017 after the Questions Hour..

**V. ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO.1 REGARDING INDEFINITE DHARNAS OF THE JAT COMMUNITY AT VARIOUS PLACES IN THE STATE.**

The Speaker informed the House that he had received an Adjournment Motion No.1 from Dr. Raghuvir Singh Kadian and 9 other M.L.As. regarding indefinite dharnas of the jat community at various places in the state. He further stated that a decision had been taken unanimously yesterday i.e. 28.02.2017 that discussion on Adjournment Motion will take place today i.e. 1.03.2017. The Speaker also requested the Members that during the discussion on this subject, Member can not raise any issue which is sub-judice in the court and violates the Rule 68 (xi) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, otherwise such types of proceedings will not be recorded. He admitted it today’s List of Business.

He further informed the House that he had also received an Adjournment Motion No.2 from Shri Jai Parkash, M.L.A. on the similar subject. He can also take part in the discussion on Adjournment Motion.

He further informed the House that he had also received an Adjournment Motion No.3 from Shri Abhay Singh Chautala and 6 other M.L.As. on the similar subject. They can also take part in the discussion on Adjournment Motion.

The Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 11, the Speaker declared that the leave was granted. He also informed the House that he had permitted discussion for two hours on this matter under Rule 71 of the Rules of procedure and conduct of Business in Haryana Legislative Assembly. After two hours, the discussion on Adjournment Motion automatically concluded and thereafter next item will be taken place according to the List of Business fixed for today.

The Speaker asked Dr. Raghuvir Singh Kadian, M.L.A. for leave to move the adjournment of the Assembly and thereafter, he read his Adjournment Motion.

Shri Dr. Raghuvir Singh Kadian, M.L.A. while moving –

“That the Assembly do now adjourn for the discussion on Adjournment Motion.”

***The motion was put and carried.***

and spoke for 23 minutes.

Shri Jai Parkash, an Independent Member, spoke for 15 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for 53 minutes.

The Parliamentary Affairs Minister also spoke for 13 minutes.

The Chief Minister, while replying has spoken for 61 minutes and then the debate was terminated.

**VI**. **PERSONAL EXPLANATIONS**

During the course of discussion of the Adjournment Motion:-

1. The Minister of State for Social Justice & Empowerment            (Shri Krishan Kumar Bedi) made a personal explanation            with regard to certain remarks made against him by            Shri  Abhay Singh Chautala, Leader of the Opposition.
2. Shri Subhash Barala, a Member from the Treasury           Benches, made a personal explanation with regard to           certain remarks  made against him by Shri Abhay Singh           Chautala.

The Deputy Speaker occupied the chair from 11.09 A.M. to 12.32 P.M.

The Sabha then adjourned till 2.30 P.M. on Wednesday, the 1st March, 2017 (2nd Sitting).

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**BULLETIN NO. 4**

**Wednesday, the 1st March, 2017**

**(2nd Sitting)**

(From 2.30 P.M. to 7.00 P.M.)

1. **WALK** **OUTS**
2. As soon as the House assembled, the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not satisfied with the reply given by the Chief Minister on their Adjournment Motion regarding indefinite dharnas of the jat community at various places in the state.
3. A little later, the Members of the Indian National Congress Party also staged a walk out as a protest against not satisfied with the reply given by the Chief Minister on their Adjournment Motion regarding indefinite dharnas of the jat community at various places in the state.

**II. NOTICE OF ADJOURNMENT MOTION**

When enquired, the Speaker informed Smt. Kiran Choudhry, Leader of the Congress Legislature Party that her Adjournment Motion regarding big scam relating to the ownership of Gawal Pahari land in Gurugram, is under consideration and the fate of the same will be decided tomorrow i.e. 02.03.2017.

**III. RESUMPTION OF DISCUSSION ON GOVERNER’S ADDRESS**

Discussion on the Governor’s Address was resumed.

Shri Abhay Singh Chautala and Shri Parminder Singh Dhull, Members from the Indian National Lok Dal, spoke for 65 and 23 minutes respectively.

Shri Assem Goel and Shri Tejpal Tanwar, Members from the Treasury Benches, spoke for 26 and 11 minutes respectively.

Shri Jagbir Singh Malik and Shri Lalit Nagar, Members from the Indian National Congress Party, spoke for 81 and 18 minutes respectively.

The Chief Parliamentary Secretary Shri Bakhshish Singh Virk also spoke for 14 minutes.

The Parliamentary Affairs Minister and Urban Local Bodies Minister also spoke for 04 and 09 minutes respectively.

**IV. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA.**

During the discussion on Governor’s Address, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Durga Dutt Attri, former Member of the Haryana Vidhan Sabha, who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

**V. CHANGE IN THE PROGRAMME OF THE HOUSE**

During the course of discussion on Governor’s Address, the Speaker informed the House that due to the discussion on Adjournment Motion, no discussion can be made on the Governor’s Address today i.e. 1.03.2017 (First Sitting). On a suggestions made by some Members, the Speaker after taking the sense of the House, announced that the Non Official day has been converted into Official day tomorrow i.e. 2.03.2017 so that more Members can participate in the discussion on Governor’s Address and if there is any requirement, the time will be extended.

He further informed the House that according to the Business Advisory Committee’s Report the Budget for the year 2017-18 is to be presented on Monday the 6th March, 2017 after noon but as the suggestions made by the Members and the Press that due to the presentation of budget in 2nd Sitting, it will not be possible to cover the full Budget in the news papers, so the Speaker after taking the sense of the House, announced that Budget for the year 2017-18 may be presented at 11.00 A.M. on Monday the 6th March, 2017 instead of 2.00 P.M. on Monday the 6th March, 2017 after noon.

Shri Abhay Singh Chautala, Leader of the Opposition also made some suggestions in this regard.

**VI. MOTION UNDER RULE 30**

The Parliamentary Affairs Minister moved –

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 2nd March, 2017.

*The motion was put and carried.*

The Deputy Speaker occupied the chair from 3.58 P.M. to 6.03 P.M.

The Sabha then adjourned till 10.00 A.M. on Thursday the 2nd March, 2017.

# BULLETIN NO. 5

**Thursday, the 2nd March, 2017**

(From 10.00 A.M. to 2.35 P.M.)

**I. OBITUARY REFERENCES**

The Parliamentary Affairs Minister made references to the deaths of the late:-

Road Tragedy in which 8 people died.

and spoke for one minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of  respect to the memory of the deceased.

**II. QUESTIONS**

**(a)** Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on the**  **order paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 10 | 01 | - | 18 |

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

1. Unstarred: 9

**III. WELCOME TO THE STUDENTS AND TEACHERS OF GURU NANAK GIRLS COLLEGE, SANTPURA, YAMUNA NAGAR**

During the Questions Hour, the Speaker on behalf of the House, welcomed to the students and teachers of Guru Nanak Girls College, Santpura, Yamuna Nagar, who were sitting in the Visitor’s Gallery to witness the proceedings of the House.

1. **WALK** **OUT**

During the Questions Hour, Shri Ved Narang, a Member of the Indian National Lok Dal, staged a walk out as a protest against not satisfied with the reply given by the Public Health Engineering Minister on Starred Question No. 1676.

**V. NOTICE OF ADJOURNMENT MOTION/CALLING ATTENTION MOTION.**

The Speaker informed the House that he had received an Adjournment Motion regarding the ownership of Gawal Pahari land in Gurugram from Smt. Kiran Choudhry and 2 other M.L.As. on 28.02.2017. He further informed the House that he had also received another Calling Attention Motion from Shri. Zakir Hussain and 4 other M.L.As. on the similar subject today morning and informed the House that he had converted the same into Calling Attention Motion and admitted it and sent to the Government for reply. He further informed the House that this Calling Attention Motion will be taken up any another sitting of the House.

**VI. RAISING THE MATTER IN REGARD TO A DISEASE SPREADING IN MILCH CATTLES IN SOME VILLAGES OF RANIA CONSTITUENCY IN DISTRICT SIRSA**

Shri Ram Chand Kamboj and Shri Abhay Singh Chautala, Members from the Indian National Lok Dal raised the matter in regard to a disease spreading in milch cattles in some villages of Rania Constituency in District Sirsa and stated that due to this disease more than 500 milch cattles had been died. He further demanded that a team of University’s doctors should be sent to control the disease in affected areas. He further demanded that compensation should also be given to the concerned persons.

The Agriculture Minister assured the House that a team of University’s doctors will be send to control the disease in affected areas during Session and compensation also be given those persons, whose milch cattles have been died.

**VII. RESUMPTION OF DISCUSSION ON GOVERNER’S ADDRESS**

Discussion on the Governor’s Address was resumed.

Sardar Jaswinder Singh Sandhu, Shri Anoop Dhanak and Shri Ranbir Gangwa, Members from the Indian National Lok Dal, spoke for 15, 16 and 14 minutes respectively.

Shri Mahipal Dhanda and Shri Subhash Barala, Members from the Treasury Benches, spoke for 34 and 18 minutes respectively.

Shri Karan Singh Dalal and Shri Udai Bhan, Members from the Indian National Congress Party, spoke for 30 and 15 minutes respectively.

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party, spoke for 19 minutes.

Shri Jai Parkash, an Independent Member, spoke for 17 minutes.

The Chief Parliamentary Secretary Shri Shyam Singh Rana also spoke for 21 minutes.

**VIII. WELCOME TO THE CANADIAN DELEGATION AND WIFE OF SHRI MANISH KUMAR GROVER, MINISTER OF STATE FOR COOPERATION.**

During the discussion on Governor’s Address, the Parliamentary Affairs Minister on behalf of the House, welcomed to Canadian Delegation (Lori Ann Macleod, Sheri Lee Prudente, Aaran Jacob, Ariane and Joseph Pierre Jason) and Dr. Pritam Singh r/o Mohali and Smt. Veena Grover w/o Shri Manish Kumar Grover, Minister of State for Cooperation, who were sitting in the V.I.Ps.’s Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 12.06P.M. to 1.14 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under-

1. At 2.00 P.M. for 30 minutes.
2. At 2.30 P.M. for 05 Minutes.

The Sabha then adjourned till 10.00 A.M. on Friday the 3rd March, 2017.

\_\_\_\_\_\_\_\_\_\_\_\_\_\_**BULLETIN NO. 6**

**Friday, the 3rd March, 2017**

(From 10.00 A.M. to 3.30 P.M.)

**When the House assembled, the Deputy Speaker was on the Chair**.

**I.** **QUESTIONS**

* 1. Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on**  **the order**  **paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 11 | 02 | - | 24 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

* 1. Unstarred: 08

1. **WELCOME TO THE STUDENTS AND TEACHERS OF ARYA KANYA MAHAVIDYALAYA, SHAHBAD MARKANDA, KURUKSHETRA**

During the Questions Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed to the students and teachers of Arya Kanya Mahavidyalaya, Shahbad Markanda, Kurukshetra, who were sitting in the Visitor’s Gallery to witness the proceedings of the House.

1. **RAISING THE VARIOUS MATTERS/NOTICE OF CALLING  ATTENTION MOTION**
2. Shri Karan Singh Dalal, a Member of Indian National Congress Party raised the matter in regard to increasing population of Neel Gaye/ Van Gaye (Blue Cow/Forest Cow) in Palwal areas and stated that their herds are damaging the crops of farmers so, he demanded that the Government should take steps to control the population of Neel Gaye/Van Gaye and concerned minister should also make a statement in the House.
3. Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter in regard to de-notify of 85 acres land in Aravalis Area by the Government and demanded that the Government should review its decision in the interest of our future generations. The Speaker assured the Member that minister concerned will clear the position later on.

(iii)When enquired, the Speaker informed Shri Karan Singh Dalal, a       Member of Indian National Congress Party that his Calling       Attention Motion regarding ownership of Gawal Pahari land in       Gurugram, is under consideration. If, this Calling Attention       Motion will take up, he can also raise the supplementary.

1. **ANNOUNCEMENT BY THE AGRICULTURE MINISTER**
2. The Agriculture Minister announced various relief steps to those persons whose milch cattles had been died during the outbreak of Haemorrhagic Septicaemia (Galghotu and Foot and Mouth (Muhkhur) disease in some villages of Rania Constituency in District Sirsa as this matter was raised by Shri Ram Chand Kamboj, M.L.A. in the House, yesterday. He further informed the House that concerned Veterinary Surgeon and Veterinary and Livestock Development Assistant have been charge-sheeted after several heads of cattle died.

(ii) He also informed the House that a Micro Irrigation Pilot Project       has been started by the Irrigation Department. In this system water      will be stored in the ponds and solar system will also be  installed      on  these ponds so that more areas can be irrigated.

**V. RESUMPTION OF DISCUSSION ON THE   GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS**

Discussion on the Governor’s Address was resumed.

Smt. Prem Lata**,** Shri Gian Chand Gupta and Shri Harvinder Kalyan, Members from the Treasury Benches, spoke for 32, 53 and 8 minutes respectively.

Shri Pirthi Singh and Shri Zakir Hussain, Members from the Indian National Lok Dal, spoke for 11 and 13 minutes respectively.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party spoke for 17 minutes.

The Chief Minister, by way of reply, spoke for 109 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 27th February, 2017 at 2.00 PM’.”

*was put and carried.*

1. **WELCOME TO THE FORMER MINISTER OF HARYANA VIDHAN SABHA.**

During the course of discussion on Governor’s Address, the Parliamentary Affairs Minister on behalf of the House, welcomed Chaudhry Maha Singh, former Minister of Haryana Vidhan Sabha, who was sitting in the V.I.Ps.’s Gallery to witness the proceedings of the House.

**VII**. **PERSONAL EXPLANATION**

During the course of discussion on Governor’s Address Shri Kuldip Sharma, M.L.A. made a personal explanation with regard to certain remarks made against him by Transport Minister.

**VIII. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2016-2017 (SECOND INSTALMENT)**

The Finance Minister presented the Supplementary Estimates for the Year 2016-2017 (Second Instalment).

**IX. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE**

Shri Harvinder Kalyan, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2016-2017 (Second Instalment)**.**

**X. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2016-2017 (SECOND INSTALMENT).**

Discussion and Voting on the Demands for Supplementary Grants.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 1 to 8, 13, 18 to 20, 22 & 23, 26, 29 & 30, 32 & 33, 36, 39 to 42, 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand No. on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 1 to 8 were put together and carried.

Demand No. 13 was put and carried.

Demand No. 18 to 20 were put together and carried.

Demand Nos. 22 & 23 were put together and carried

Demand No. 26 was put and carried.

Demand No. 29 & 30 were put together and carried.

Demand No. 32 & 33 were put together and carried.

Demand No. 36 was put and carried.

Demand No. 39 to 42 were put together and carried.

Demand No. 45 was put and carried.

**XI. LEGISLATIVE BUSINESS**

**1. The PEPSU Tenancy & Agricultural Lands (Haryana Amendment) Bill, 2017**

At 3.17 P.M., the FinanceMinister introduced the PEPSU Tenancy & Agricultural Lands (Haryana Amendment) Bill, 2017 and also moved-

That the PEPSU Tenancy & Agricultural Lands (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**2. The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017**

At 3.20 P.M., the Finance Minister introduced the Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017 and also moved-

That the Punjab Security of Land Tenures (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1,Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**3. The Punjab Land Revenue (Haryana Amendment) Bill, 2017**

At 3.22 P.M., the FinanceMinister introduced the Punjab Land Revenue (Haryana Amendment) Bill, 2017 and also moved-

That the Punjab Land Revenue (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1,Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**XII. THANKS BY THE FINANCE MINISTER**

The Finance Minister thanked the Members of the House for passing the above said three Bills.

**XIII. RESUMPTION OF LEGISLATIVE BUSINESS**

**4. The Punjab Scheduled Roads And Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017**

At 3.27 P.M., the Parliamentary AffairsMinister introduced the Punjab Scheduled Roads And Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017 and also moved-

That the Punjab Scheduled Roads And Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1,Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under-

1. At 2.00 P.M. for 30 Minutes.
2. At 2.30 P.M. for 30 Minutes.
3. At 3.00 P.M. for 30 Minutes.

The Deputy Speaker occupied the Chair from 10.00 A.M. to 10.44 A.M. and 12.35 P.M. and 1.19 P.M.

The Sabha then adjourned till 11.00 A.M. on Monday the 06th March, 2017.

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# BULLETIN NO. 7

**Monday, the 06th March, 2017**

(From 11:00 A.M. to 01:21 P.M.)

**I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Naik Dinesh Kumar, Village, Jadra District Rewari.
2. Smt. Chandro Devi aunt of Transport Minister Shri Krishan

Lal Panwar.

and spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II. WELCOME TO THE MEMBER OF PARLIAMENT AND THE RELATIVES OF FINANCE MINISTER, HARYANA.**

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Rattan Lal Kataria, Member of Parliament and the wife & brother of Finance Minister Capt. Abhimanyu, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

**III.** **QUESTIONS**

* 1. Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on**  **the order**  **paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 13 | 2 | - | 21 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

* 1. Unstarred: 08

1. **WELCOME TO THE TEACHERS AND STUDENTS OF GOVERNMENT SENIOR SECONDARY SCHOOL, FIROZPUR KALAN, DISTRICT FARIDABAD.**

The Parliamentary Affairs Minister on behalf of the House, welcomed the Teachers and Students of the Government Senior Secondary School, Firozpur Kalan, District Faridabad, who were sitting in the Visitor’s Gallery to witness the proceedings of the House.

1. **ANNOUNCEMENT BY THE CHIEF MINISTER.**

The Chief Minister informed the House that as our Government had promised to the people of the Haryana that our Government will not increase the rates of power tariff in coming days as per possible. Followed the same the Chief Minister with the permission of the Speaker, announced that the Government had earlier reduced 37 paisa FSA in 2016 and now again, are going to reduce the FSA from 50 to 60 paisa. He further informed the House that our Government is also trying to improve the system of Electricity and will also try to reduce the Electricity rates in future.

1. **PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2017-18**

The Finance Minister presented the Budget Estimates for the Year 2017-18.

The Deputy Speaker occupied the chair from 12.17 P.M. to   
01.17 P.M.

The Sabha then adjourned till 10.00 A.M. on Tuesday, 7th March, 2017.

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# BULLETIN NO. 8

**Tuesday, the 07th March, 2017 (Ist Sitting)**

(From 10:00 A.M. to 1:50 P.M.)

**I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Ram Avtar, brother of the Minister of State for Public Health      Engineering Dr. Banwari Lal.

2. Shri Santosh Tiwari, Editor of Dainik Tribune.

and spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II.** **QUESTIONS**

* 1. Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on**  **the order**  **paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 12 | 3 | - | 29 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

* 1. Unstarred: 04

1. **WELCOME TO THE FORMER MINISTER, CHIEF           PARLIMENTARY SECRETARY AND MEMBERS OF THE           HARYANA VIDHAN SABHA.**

During the Questions Hour**:-**

1. The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ran Singh Mann, Former Minister and Shri Bhagi Ram, Shri Ramphal Kundu and Shri Nafe Singh Rathee, Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

(ii)The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Sultan Singh Jadola, Former Chief Parliamentary Secretary,who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

1. **RAISING THE VARIOUS MATTERS**
2. Shri Karan Singh, Dalal a Member of the Indian National Congress Party raised the matter in regard to not fulfil the promises made by the Government to Sakshi Malik, Wrestler who had won the Olympic Bronze Medel in Olympic Games.

The Health Minister clarified the position in this matter and stated that some of the promises had already been fulfilled and assured the House that the remaining promises will be fulfilled shortly.

(ii) Shri Kuldip Sharma, a Member of the Indian National Congress Party raised the matter in regard to the ‘Ghurchari’ case in village Saga, Distt.  Karnal and stated that the upper castes influential persons had not allowed a Dalit groom to perform the ‘Ghurchari’ ritual in above said village. He demanded that the action may be taken against the concerned persons and Government should also make a statement in this regard as this is a serious matter.

The Chief Minister clarified the position in this matter.

1. During the matter of ‘Ghurchari’ case in village Saga, Distt. Karnal, Shri Kuldip Sharma, a Member of the Indian National Congress Party passed a certain derogatory remarks against the Health Minister Shri Anil Vij. The Members of the Treasury Benches and the Leader of the Opposition strongly objected it and condemned the behaviour of Shri Kuldip Sharma. There were heated exchanges between the Health Minister and Shri Kuldip Sharma. In spite of having been asked by the Speaker time and again to resume his seat, Shri Kuldip Sharma did not do so. The Finance Minister requested the Speaker to give a chance to Shri Kuldip Sharma to withdraw his derogatory remarks otherwise a condemnation Motion may be brought against him. After some discussion, Shri Kuldip Sharma withdrew some partly remarks made by him against the Health Minister. Thereafter, the matter was over.
2. Smt. Kiran Choudhry, Leader of Congress Legislature Party and Shri Jai Parkash, an Independent Member raised the matter of joining of some Revenue Patwaris, who were recruited in the year 1999 after adopting the complete recruitment procedure. She wanted to know the fate of the remaining Patwaris, who have not still, join their services.

The Education Minister clarified the position and assured the Members that this matter is under consideration of the Government.

**V. CALLING ATTENTION MOTION AND STATEMENT THEREON**

The Speaker informed the House that he had received a Calling Attention Notice No.1 from Shri Gian Chand Gupta, M.L.A. regarding Digital India Abhiyan and the same has been admitted.

He asked Shri Gian Chand Gupta, M.L.A. to read out his notice and asked the Minister concerned to make a statement thereafter.

Shri Gian Chand Gupta, M.L.A. read out his notice.

The Chief Minister then made a statement.

**VI. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2017-18**

General discussion on the Budget Estimates for the Year 2017-18 was taken place.

Shri Aseem Goel, Shri Balwant Singh and Shri Ghan Shyam Dass Members from the Treasury Benches, spoke for 13, 14 and 11 minutes respectively.

Dr. Raghuvir Singh Kadian, a Member from Indian National Congress Party, spoke for 32 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for 45 minutes.

**VII. WELCOME TO THE FORMER SPEAKER AND FORMER           MEMBER OF THE   HARYANA VIDHAN SABHA.**

During the course of general discussion on Budget Estimatesfor the year 2017-18:**-**

(i)The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ashok Kumar Arora, Former speaker, Haryana Vidhan Sabha who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

(ii) The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ramphal Chirana, Former Member of Haryana Vidhan Sabha  who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 11:56 A.M. to 1:03 P.M.

The Sabha then adjourned till 2.30 P.M. on Tuesday the 7th March, 2017 (2nd Sitting).

\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_**BULLETIN NO. 9**

**Tuesday, the 07th March, 2017(2nd Sitting)**

(From 02:30 P.M. to 6:46 P.M.)

(**When the House assembled, the Deputy Speaker was on the Chair.)**

**I. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2017-18**

General discussion on the Budget Estimates for the Year 2017-18 was resumed.

Shri Subhash Sudha, Dr. Pawan Saini, Smt. Prem Lata and Smt. Santosh Chauhan Sarwan, Members from the Treasury Benches, spoke for 10, 26, 27 and 12 minutes, respectively.

Shri Ram Chand Kamboj and Shri Balwan Singh Daulatpuria, Members from the Indian National Lok Dal, spoke for 17 and 10 minutes respectively.

Shri Jai Tirath and Shri Kuldip Sharma, Members from the Indian National Congress Party, spoke for 26 and 50 minutes respectively.

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party, spoke for 15 minutes.

Sardar Balkaur Singh, a Member from the Shiromani Akali Dal, spoke for 13 minutes.

Shri Jai Parkash, an Independent Member, spoke for 15 minutes.

**II**. **PERSONAL EXPLANATION**

During the course of general discussion on Budget Estimates for the year 2017-18, the Urban Local Bodies Minister Smt. Kavita Jain made a personal explanation with regard to certain remarks  made against her by Shri Jai Tirath, M.L.A.

1. **WELCOME TO THE FORMER MEMBER OF THE    HARYANA VIDHAN SABHA.**

During the course of general discussion on Budget Estimates for the year 2017-18, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Roshan Lal Arya, former Member of Haryana Vidhan Sabha, who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

**IV. ALLEGATION LEVELED BY SHRI KULDIP SHARMA, M.L.A. AGAINST THOSE PEOPLE WHO ARE DOING ILLEGAL MINING  UNDER THE PATRONAGE OF STATE GOVERNMENT FUNCTIONARIES IN THE STATE.**

During the course of general discussion on the Budget Estimates for the year 2017-18, Shri Kuldip Sharma, a Member from the Indian National Congress Party leveled allegation regarding illegal mining under the patronage of state government functionaries in the State. He asserted that he had brought this matter to the notice of Chief Minister but nothing was done so far. He further stated that those people who are doing illegal mining also sitting in this House. The Members of the Treasury Benches strongly objected it. There was heated exchanges between the Members of Indian National Congress Party and Treasury Benches over this issue. The Members of the Treasury Benches condemned the behaviour of Shri Kuldip Sharma and urged Madam Deputy Speaker, who was on the Chair at that time that Shri Kuldip Sharma should clearly mention the name of those people who are doing illegal mining in the State.

           After hearing the views from both the sides, Madam Deputy Speaker asked Shri Kuldip Sharma to declare the name of the government functionaries who are doing illegal mining but he did not do so.

**V. RAISING THE MATTER IN REGARD TO ALLEGATION LEVELED BY SHRI KULDIP SHARMA, M.L.A. AND PASSING A CONDEMNATION RESOLUTION AGAINST HIM.**

On not declaring the name of the persons who are doing illegal mining, several Members of the Treasury Benchesand Indian National Lok Dal again raised the matter in regard to allegation leveled by Shri Kuldip Sharma, M.L.A. and demanded that he should either declare the name of the government functionaries who are doing illegal mining in the State or tender an apology on this issue. They wanted from the government to bring a Condemnation Motion against him for misleading the House. Thereafter, The Parliamentary Affairs Minister with the sense of the House, brought a Condemnation Motion against Shri Kuldip Sharma, M.L.A. for misleading the House.

**VI. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Finance Ministerlaid papers from Sr. No. 1 to 7 on the Table of the House.

**VII. PRESENTATION OF REPORT OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS**

Shri Mool Chand Sharma, Chairperson, Committee on Local Bodies and Panchayati Raj Institutions, presented the Tenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2016-2017 on the Report of the Audit and Inspection Notes on the Accounts of Municipal Corporations, Faridabad for the period from April, 2013 to March, 2014, Gurugram for the period from April, 2013 to March, 2014 and Rohtak for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana.

**VIII. LEGISLATIVE BUSINESS**

**1. The Haryana Appropriation (No. 1) Bill, 2017**

At 6.25 P.M., the Finance Minister introduced the Haryana Appropriation (No. 1) Bill, 2017 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

Shri Karan Singh Dalal and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party spoke for 9 minutes and for a while respectively.

The Agriculture Minister and the Transport Minister also spoke for 2 minutes and for a while respectively.

The Finance Minister, by way of reply, spoke for 3 minutes.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1,Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried****.***

**2. The Haryana Law Officers (Engagement) Amendment Bill, 2017**

At 6.38 P.M., the Finance Minister introduced the HaryanaLaw Officers (Engagement) Amendment Bill, 2017 and moved-

That the Haryana Law Officers (Engagement) Amendment Billbe taken into consideration at once.

The motion was put and carried.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 4 minutes.

Smt. Geeta Bhukkal a Member from the Indian National Congress Party spoke for for a while.

The Finance Minister, by way of reply, spoke for 2 minutes.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**IX. NOTICE OF ALLEGED BREACH OF PRIVILEGE AGAINST           SH. KULDIP SHARMA, M.L.A.**

After Legislative Business, the Speaker gave his consent to raise the question of alleged breach of privilege against Shri Kuldip Sharma, M.L.A and held the matter proposed to be discussed is in order and asked Shri Gian Chand Gupta, M.L.A. to ask for leave to raise the question of alleged breach of privilege.

On the motion moved by Shri Gian Chand Gupta, a Member from the Treasury Benches for leave to raise the question of alleged breach of privilege, the Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 15, the Speaker declared that the leave was granted.

Thereafter, Shri Gian Chand Gupta, M.L.A. moved-

“fd vkt ctV ij ppkZ ds nkSjku vius Hkk”k.k esa Jh dqynhi ‘kekZ] fo/kk;d us voS/k [kuu ds ckjs esa vkjksi yxk;s fd fuf’pr :Ik ls ,sls yksx gSa tks ljdkj ds lkFk gSaA os ljdkjh yksx gSaA gfj;k.kk Áns’k dk ,d Hkh bykdk ,slk ugh gS tgkW byyhxy ekbZfuax ugh gks jgh gSA ;gha ij os yksx cSBs gq, gSa tks ;s dke djok jgs gSaA tc Jh dqynhi ‘kekZ] fo/kk;d dks ,sls yksxksa dk uke mtkxj djus dks dgk x;k rks mUgksaus bl ckr dks Li”V djus esa viuh vleFkZrk trkbZA bl Ádkj ls mUgksaus bl egku lnu dks xqejkg fd;k gS blfy, Jh dqynhi ‘kekZ] fo/kk;d ds f[kykQ fo’ks”kkf/kdkj ds gUku~ ds rgr dkjZokbZ dh tk, rFkk ;g ÁLrko fo’ks”kkf/kdkj lfefr dks jSQj fd;k tk, vkSj vxys l= dh igyh cSBd rd lfefr viuh fjiksVZ ÁLrqr djsA”

*The motion was put and carried.*

The Deputy Speaker occupied the Chair from 2:30 P.M. to 4:16 P.M. and 5:45 P.M. to 6:12 P.M.

The Sabha then adjourned till 10.00 A.M. on Wednesday the 8th March, 2017.

\_\_\_\_\_\_\_\_\_\_\_\_\_**BULLETIN NO. 10**

**Wednesday, the 8th March, 2017**

(From 10:00 A.M. to 2:27 P.M.)

**I.** **QUESTIONS**

* 1. Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on**  **the order**  **paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 12 | 2 | - | 19 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

* 1. Unstarred: - 04

**II. WELCOME TO THE STUDENTS AND TEACHERS OF PARTAP PUBLIC SCHOOL, KARNAL AND A UNION MINISTER AND REPORTERS OF KURUKSHETRA DISTRICT.**

During the Questions Hour:-

1. The Parliamentary Affairs Minister on behalf of the House, welcomed to the Teachers and Students of the Partap Public School, Karnal, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

(ii) The Parliamentary Affairs Minister on behalf of the House, welcomed   Ch. Birender Singh, Union Minister, who was sitting in the V.I.Ps.’  Gallery to  witness the proceedings of the House.

(iii)The Parliamentary Affairs Minister on behalf of the House, welcomed   the Reporters of the Kurukshetra District, who were sitting in  the  Visitors’  Gallery to witness the proceedings of the House.

**III RAISING THE VARIOUS MATTERS**

1. Shri Karan Singh Dalal, a Member of the Indian National Congress Party raised the matter in regard to the statement given by the Union Women and the Child Development Minister Smt. Menka Gandhi in which she had advocated curfews nearby the hostels of schools and colleges and demanded that Government should clarify its position in this regard.

The Parliamentary Affairs Minister clarified the position in this matter.

1. Shri Umesh Aggarwal, a Member of the Treasury Benches raised a matter in regard to an alleged meeting between him and Shri Kuldip Sharma and Shri Karan Singh Dalal, Congress M.L.As. Yesterday evening as published in various newspapers today. He categorically denied such type of meeting.

        Shri Karan Singh Dalal, a Member of the Indian National Congress  Party also spoke on this issue.

1. **CONGRATULATIONS TO   ALL THE WOMEN/GIRLS ON THE EVE OF  INTERNATIONAL WOMEN’S DAY.**

The Urban Local Bodies Minister Smt. Kavita Jain congratulated all the women/girls on the eve of International Women’s day.

The Chief Minister also congratulated all the women/girls on the International Women’s day. He highlighted some of the schemes being implemented by the Government for the welfare of women/girls.

Shri Abhay Singh Chautala, Leader of the Opposition also congratulated all the women/girls on the International Women’s day.

1. **RAISING THE ISSUE OF RAPE OF A WOMAN**

Shri Abhay Singh Chautala, Leader of the Opposition raised the issue of rape of a woman of village Cheeka District Kaithal and questioned the law and order situation in the state. He further demanded that Government should clarify its position in this case.

The Chief Minister intervened in this regard and assured the House that whosoever will be found guilty, appropriate action would be taken against them and culprits will not be spared.

1. **RAISING THE MATTER IN REGARD TO DEEN BANDHU SIR CHHOTU RAM**

Shri Jai Parkash, an Independent Member raised the matter in regard to Deen Bandhu Sir Chhotu Ram and stated that he favoured the British Government during British Rule in India. Shri Jai Parkash raised this issue yesterday on the general discussion on Budget Estimates. The Finance Minister denied it and asked Shri Jai Parkash to prove it. So, today Shri Jai Parkash presented the record in this regard in the House.

**VII.CALLING ATTENTION MOTIONS AND STATEMENTS   THEREON**

**(i)** **Regarding not getting the support price to the farmers for their crops according to the cost price**

The Speaker informed the House that he had received a Short Duration Discussion Notice No. 4 from Shri Parminder Singh Dhull and 3 other M.L.As. (S/Shri Jaswinder Singh Sandhu, Balwan Singh Daulatpuria and Om Parkash Barwa) in regard to not getting the support price to the farmers for their crops according to the cost price, which has been converted into Calling Attention Notice No.39 and the same has been admitted and fixed the 30 minutes time for discussion on it.

He asked Shri Parminder Singh Dhull, M.L.A. to read out his notice being a first signatory. Shri Jaswinder Singh Sandhu, Shri Balwan Singh Daulatpuria and Shri Om Parkash Barwa can also raise their supplementaries on this Calling Attention Motion and asked the Minister concerned to make a statement thereafter and fixed the 30 minutes time for discussion on it.

Shri Parminder Singh Dhull, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

**(ii) Regarding the vehicle jam in the city of Palwal on the National Highway No. 2**

The Speaker informed the House that he had received a Calling Attention Notice No.36 from Shri Karan Singh Dalal, M.L.A. regarding the vehicle jam in the city of Palwal on the National Highway No. 2 and the same has been admitted.

He asked Shri Karan Singh Dalal, M.L.A. to read out his notice and asked the Minister concerned to make a statement thereafter.

Shri Karan Singh Dalal, M.L.A. read out his notice.

The Chief Minister then made a statement.

**WALK** **OUTS**

During the discussion on Calling Attention Motion No. 39:-

1. All the Members of the Indian National Lok Dal, present in the House, staged a walk out as a protest against not satisfied with the reply given by the Agriculture Minister.
2. A little later, all the Members of the Indian National Congress Party, present in the House also staged a walk out as a protest against not satisfied with the reply given by the Agriculture Minister.
3. **WELCOME TO THE REPORTERS OF DISTRICT SONIPAT**

During the discussion on Calling Attention Motion No. 39, the Parliamentary Affairs Minister on behalf of the House, welcomed the Reporters of District Sonipat, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

1. **RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2017-18**

General discussion on the Budget Estimates for the Year 2017-18 was resumed.

Smt. Latika Sharma and Smt. Bimla Chaudhary, Members from the Treasury Benches, spoke for 12 and 03 minutes, respectively.

Prof. Ravinder Baliala and Shri Naseem Ahmed, Members from the Indian National Dal, spoke for 14 and 17 minutes respectively.

Smt. Shakuntla Khatak and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 16 and 29 minutes respectively.

The Chief Parliamentary Secretary Smt. Seema Trikha, spoke for 14 minutes.

1. **RAISING THE MATTER IN REGARD TO CERTAIN PERSONAL REMARKS PASSED BY SMT. GEETA BHUKKAL, M.L.A** **And** **PASSING A CONDEMNATION RESOLUTION AGAINST HER.**

During the General discussion on the Budget Estimates for the Year 2017-18, the Urban Local Bodies Minister Smt. Kavita Jain raised the matter in regard to certain personal remarks passed by Smt. Geeta Bhukkal, M.L.A against her and demanded that she must either tender an apology on this issue or be moved out of the House. Smt. Geeta Bhukkal refused to tender an apology but wanted to clarify her position in this regard. Thereafter, The Parliamentary Affairs Minister with the sense of the House, brought a Condemnation Motion against Smt. Geeta Bhukkal, M.L.A. for her certain personal remarks against the Urban Local Bodies Minister Smt. Kavita Jain.

The Deputy Speaker occupied the Chair at 12.42 P.M till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the sitting of the House for 30 minutes.

The Sabha then adjourned till 10.00 A.M. on Thursday the 9th March, 2017.

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**BULLETIN NO. 11**

**Thursday, the 9th March, 2017**

(From 10.00 A.M. to 5:29 P.M.)

1. **OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Surender Pal, nephew of Shri Sri Krishan Hooda, M.L.A.

1. Smt. Mariyan Devi, mother of Sh. Ram Kumar Gautam, Ex-MLA.

and spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

1. **RAISING THE MATTER IN REGARD TO INSULT OF GIRLS**

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter in regard to insulting the girls by the Principal of Government College, Dabwali, District Sirsa. The Speaker asked him to raise this matter just after the Questions Hour.

**III.** **QUESTIONS**

* 1. Starred:

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Total No. on**  **the order**  **paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 9 | 4 | - | 16 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

* 1. Unstarred: 05

**IV. WELCOME TO THE PROFESSORS/STUDENTS OF INSTITUTE OF MASS COMMUNICATION AND MEDIA TECHNOLOGY OF KURUKSHETRA UNIVERSITY, FORMER MEMBER OF HARYANA VIDHAN SABHA, SON OF FORMER REVENUE MINISTER OF HARYANA AND EX-EDITOR OF DAINIK TRIBUNE’S NEWS PAPER.**

During the Questions Hour :-

(i) The Parliamentary Affairs Minister welcomed to the Professors and Students of Institute of Mass Communication and Media Technology of Kurukshetra University, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

(ii) The Parliamentary Affairs Minister welcomed Shri Phool Singh Kheri, Former Member of Haryana Vidhan Sabha, who was sitting in the V.I.Ps.’Gallery to witness the proceedings of the House.

(iii) The Parliamentary Affairs Minister welcomed Shri Sanjay Singh S/o Kanwar Suraj Pal Singh, Former Minister of Haryana, who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

(iv) The Parliamentary Affairs Minister welcomed Shri Naresh Kaushal, Ex- Editor of Dainik Tribune’s News Paper who was sitting in the V.I.Ps.’ Gallery to witness the proceedings of the House.

**V**. **ADJOURNMENT OF SITTING**

   (i) During the Questions Hour, when the Parliamentary Affairs Minister was replying the supplementary of Smt. Kiran Choudhry, M.L.A. on Starred Question No.1923 regarding government proposal to develop Morni into a tourist spot. The Health Minister Shri Anil Vij also intervened in this matter and informed the House that a herbal forest to be develop in Morni. Shri Karan Singh Dalal, a Member of the Indian National Congress Party objected it and requested the Speaker that when the Parliamentary Affairs Minister is competent to reply the question of his department then why the Health Minister is giving the reply? The Members of the Treasury Benches strongly objected it. There were heated exchanges between Shri Karan Singh Dalal and the Health Minister Shri Anil Vij. The Speaker informed the Members that every Minister is competent to give the reply. But the Members of the Indian National Congress Party were not agreed and obstructed the proceedings of the House without the permission of the chair. The Speaker requested the Members to resume their seats but they even trooped into the well of the House. In the mean time, the Speaker called upon Shri Jasbir Deswal, M.L.A. to ask his Starred Question No 1791 but due to obstruction in the House, he could not able to ask his question. After repeated request made by the Speaker, the Members of the Indian National Congress Party went to their seats but even though they were obstructing the proceedings of the House continuously. Shri Abhay Singh Chautala, Leader of the opposition also raised the matter in regard to remarks of Shri Randeep Singh Surjewala, M.L.A. over S.Y.L. Canal issue during the presentation of Punjab’s Manifesto at Delhi before the Punjab Assembly election. He further demanded that Shri Randeep Singh Surjewala should ask to leave the House for his alleged remarks about S.Y.L. Canal as his remarks are against the interest of Haryana State. The Speaker requested Shri Abhay Singh Chautala to resume his seat but the Members of the Indian National Lok Dal continued obstruct the proceedings of the House and also were raising slogans. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 11:10 A.M. for 20 minutes.

**The House then adjourned at 11:10 A.M. and re-assembled at 11:30 A.M.**

(ii) As soon as the House re-assembled, the Deputy Speaker who was on the Chair at that time, again adjourned the sitting of the House for 30 minutes.

**The House then again adjourned at 11:30 A.M. and re-assembled at 12:00 Noon**

**VI. NAMING OF MEMBERS OF INDIAN NATIONAL LOK DAL/ ADJOURNMENT OF SITTING**

When the House again re-assembled, the Speaker requested all the Members from both the sides not to obstruct the proceedings of the House and not to pass personal objectionable words against each other because it is against the dignity of the House. But Shri Abhay Singh Chautala and his party Members continued to press their demand. In the mean time, the Speaker informed the House that he had received a Calling Attention Motion No. 9 from Shri Zakir Hussain and 2 other M.L.As. (S/Shri Ranbir Gangwa and Kehar Singh) regarding cow smuggling and the same has been admitted**.** The Speaker further asked Shri Zakir Hussain to read out his Calling Attention Motion but the Members of the Indian National Lok Dal demanded that the time may be given to the Leader of the Opposition for speaking firstly because he was on his legs before the adjournment of the sitting of the House. The Speaker asked them that after the adjournment of the sitting of the House the matter was over. But they continuously demanded that the time may be given to speak to Shri Abhay Singh Chautala. The Speaker again asked Shri Zakir Hussain, M.L.A. to read out his Calling Attention Motion. On not doing so, the Speaker took up the next agenda entered in the list of the Business of the House i.e. general discussion on the Budget Estimates for the year 2017-18 and asked Shri Gian Chand Gupta, M.L.A. to resume the discussion on Budget. Shri Abhay Singh Chautala continued tried to speak but the Speaker asked him to raise his views at the time of the general discussion on Budget. There was a great uproar in the House. In spite of time and again having been asked by the Speaker not to obstruct the proceedings of the House, Shri Abhay Singh Chautala and other Members of his Party did not do so. There was a grave disorder in the House.

On finding grave disorder and obstruction in the proceedings of the House, the Speaker then named S/Shri Abhay Singh Chautala, Anoop Dhanak, Balwan Singh Daulatpuria, Jaswinder Singh Sandhu, Kehar Singh, Makhan Lal Singla, Om Parkash Barwa, Parminder Singh Dhull, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala,Ved Narang and Zakir Hussain, Members of the Indian National Lok Dal and asked them to withdraw from the House. After some time, they withdrew from the House themselves.

Thereafter, the Speaker again adjourned the House at 12.09 for 15 minutes and re-assembled at 12.24 P.M**.**

**The House then again adjourned at 12:09 P.M. and re-assembled at 12:24 P.M.**

**VII. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA.**

When the House re-assembled, the Parliamentary Affairs Minister welcomed Shri Lila Ram Gurjar, Former Member of the Haryana Vidhan Sabha, who was sitting in the V.I.Ps.’ Gallery to witness the proceedings of the House.

**VIII. RESUMPTION OF GENERAL DISCUSSION AND REPLY BY THE FINANCE MINISTER ON THE BUDGET ESTIMATES FOR THE YEAR 2017-18**

General discussion on the Budget Estimates for the Year 2017-18 was resumed

Shri Gian Chand Gupta, Shri Randhir Kapriwas, Shri Mool Chand Sharma, Shri Om Parkash Yadav, Shri Bikram Singh, Shri Ghanshyam Saraf, Shri Bishamber Singh Balmiki and Shri Bhagwan Dass Kabirpanthi, Members from the Treasury Benches, spoke for 18, 09, 15, 27, 05, 08, 10 and 05 minutes respectively**.**

Smt. Kiran Choudhry, Shri Karan Singh Dalal and Shri Anand Singh Dangi, Members from the Indian National Congress Party, spoke for 44, 09 and 18 minutes respectively.

Shri Dinesh Kaushik and Shri Jasbir Deswal, Independent Members, spoke for 08 and 10 minutes respectively.

The Chief Parliamentary Secretary Dr. Kamal Gupta spoke for 28 minutes.

The Agriculture Minister also spoke for 32 minutes.

The Finance Minister by way of reply, spoke for 58 minutes.

**IX. WALK OUT**

All the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not to clear some points by the Finance Minister during the reply on the Budget Estimates for the year 2017-2018.

**X**. **REVOCATION OF DECISION ON THE NAMED MEMBERS OF INDIAN NATIONAL LOK DAL.**

          During the general discussion on Budget Estimates for the year 2017-18 and on the suggestion made by the Parliamentary Affairs Minister, the Speaker, after taking the sense of the House, revoked his earlier decision of naming of 15 Members (S/Shri Abhay Singh Chautala, Anoop Dhanak, Balwan Singh Daulatpuria, Jaswinder Singh Sandhu, Kehar Singh, Makhan Lal Singla, Om Parkash Barwa, Parminder Singh Dhull, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala,Ved Narang and Zakir Hussain) of the Indian National Lok Dal, who were naming and allowed them to participate in the proceedings of the House.

**XI. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET FOR THE YEAR 2017-18**

As per past practice and to save the time of the House, all the demands for grants **(**Nos.1 to 45**)** on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

No Member rose to speak.

Demand Nos.1 to 45 were put together and carried.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

1. At 2.00 P.M. for 1 Hour.
2. At 3.00 P.M. for 30 Minutes.
3. At 3.30 P.M. for 30 Minutes.
4. At 4.00 P.M. for 30 Minutes.
5. At 4.30 P.M. for 40 Minutes.
6. At 5.10 P.M. for 20 Minutes.

The Deputy Speaker occupied the Chair from 2:13 P.M. to 3:15 P.M.

The Sabha then adjourned till 10.00 A.M. on Friday the 10th March, 2017.

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**BULLETIN NO. 12**

**Friday, the 10th March, 2017**

(From 10:00 A.M. to 2:50 P.M.)

**I.** **QUESTIONS**

1. Starred:

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| --- | --- | --- | --- | --- |
| **Total No. on**  **the order**  **paper** | **Answered** | **Not put** | **Postponed** | **No. of Supplementaries** |
| 20 | 10 | 1 | - | 23 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

1. Unstarred: Nil

**II. WELCOME TO THE FORMER DEPUTY SPEAKER OF THE HARYANA VIDHAN SABHA.**

During the Questions Hour, the Parliamentary Affairs Minister welcomed Shri Kulbir Singh Malik, Former Deputy Speaker of the Haryana Vidhan Sabha, who was sitting in the V.I.Ps.’ Gallery to witness the proceedings of the House.

**III. MESSAGE FROM THE GOVERNOR**

The Speaker read out the message received from the Governor in respect of the motion of thanks passed by the Haryana Vidhan Sabha on the 3rd March, 2017 conveying his sincere thanks to the Hon’ble Members of the Haryana Vidhan Sabha.

**IV. MOTION UNDER RULE 15**

           The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

***The motion was put and carried.***

**V. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

***The motion was put and carried.***

**VI. RAISING THE MATTER RERAGDING DAMAGE OF CROPS     DUE TO HAILSTORMS AND HEAVY RAINS.**

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter regarding damage of crops due to hailstorms and heavy rains and requested the Government to conduct a special Girdawari in the affected areas and also take other effective relief measures in this regard.

           Shri Abhay Singh Chautala, Leader of the Opposition also raised the above said matter and urged the Government to conduct a special Girdawari in the affected areas and also may give compensation to the effected farmers.

**VII. RAISING THE MATTER OF NAMING OF THE MEMBERS OF    THE INDIAN NATIONAL LOK DAL**

Shri Abhay Singh Chautala, Leader of the opposition raised the matter of naming of their party Members yesterday and also sought to the reasons for naming without being warned. The Speaker informed him that due to continuously obstructing the proceedings of the House by the Members of the Indian National Lok Dal, I have compelled to name the Members of the Indian National Lok Dal.

**VIII. WELCOME TO THE FORMER MEMBER OF HARYANA VIDHAN SABHA**

During the Zero Hour the Parliamentary Affairs Minister welcomed to Smt. Sarita Narain, Former Member of Haryana Vidhan Sabha who was sitting   in the V.I.Ps.’ Gallery to witness the proceedings of the  House.

**IX.  RAISING THE MATTER OF CONDEMNATION  RESOLUTION   PASSED BY THE HOUSE AGAINST SMT.  GEETA BHUKKAL,M.L.A.**

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of condemnation Resolution passed by the House against her on 8th March, 2017. She objected for the same.

The Urban Local Bodies Minister Smt. Kavita Jain also clarified her position in this regard.

**X.** **RAISING THE MATTER OF CERTAIN REMARKS PASSED BY SHRI RANDEEP SINGH SURJEWALA, M.L.A. OVER THE S.Y.L. ISSUE AND DEMANDED TO BRING A CONDEMNATION RESOLUTION AGAINST HIM.**

Shri Abhay Singh Chautala, Leader of the opposition raised the matter ofcertain remarks passed by Shri Randeep Singh Surjewala, M.L.A. over the S.Y.L. issue and demanded to bring a condemnation resolution against him. On not doing so, he himself bring a condemnation resolution against Shri Randeep Singh Surjewala, M.L.A. but the House did not support it.

**XI. WALK OUT**

All the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not to bring a Condemnation Resolution by the Government against Shri Randeep Singh Surjewala, M.L.A. about his remarks on the issue of S.Y.L. Canal.

**XII. WELCOME TO THE TEACHERS AND STUDENTS OF THE GOVERNMENT MIDDLE SCHOOL, SANGHI DISTRICT ROHTAK.**

During the Zero Hour the Parliamentary Affairs Minister welcomed the teachers and students of the Government Middle School, Sanghi, District Rohtak, who were sitting in the Visitors’ Gallery to witness the proceedings of the House.

**XIII**. **PERSONAL EXPLANATION**

The Urban Local Bodies Minister Smt. Kavita Jain made a personal explanation with regard to certain remarks made against her by Smt. Shakuntla Khatak, M.L.A.

X**IV. ANNOUNCMENTS MADE BY THE CHIEF MINISTER**

The Chief Minister, with the permission of the Speaker, announced in the House :-

1. That the Hon’ble President of India has adopted the 50 villages of Districts Gurugram and Nuh in addition to 5 villages adopted by him earlier for the all round development. The Chief Minister also thanked the Hon’ble President of India for the same.
2. That on the pattern of AIIMS, New Delhi, Ayush Department, Government of India has approved to open a Ayurveda, Yoga and Naturopathy Medical Institute in Mata Mansi Devi Shrine Board premises in Panchkula.
3. That every M.L.A. can adopt one village of their respective constituency for the development works under the ‘Vidhayak Adarsh Gram Yojna’. In this Yojna, a Member can spend Rs. 50 Lacs upto the population of less than five thousand of a village, Rs. 1 Crore upto the population of ten thousand of a village and Rs. 2 Crore above the population of ten thousand of a village. The Chief Minister also informed the House that every Member can change the village in every year also.
4. That retired Principals, Professors, Non-Teaching Class III and Class IV staff of the Non-Government added Colleges, who had already retired from 1st January, 1988 to 10th May, 1998 will now get the honorarium of Rs. 30,000, Rs. 25,000, Rs. 11,000 and Rs. 6,000 per month respectively in the year of Swaran Jayanti.
5. That the Government has approved the creation of 500-500 posts of traffic police constables in both the Districts i.e. Gurugram and Faridabad for smooth functioning of traffic.

Smt.Kiran Choudhry, Leader of the Congress Legislature Party also thanked the Chief Minister for these announcements.

**XV. ANNOUNCEMENT BY THE AGRICULTURE MINISTER**

The Agriculture Minister, with the permission of the Speaker, announced in the House that a special Girdawari will be conducted in those areas where the crops had been damaged due to the hailstorms and heavy rains recently, as this matter was raised by Smt. Kiran Choudhry, Leader of the Congress Legislature Party and Shri Abhay Singh Chautala, Leader of the Opposition.

**XVI. CALLING ATTENTION MOTIONS AND STATEMENTS           THEREON**

**(i)** **Regarding big problem of drinking water in the State**

The Speaker informed the House that he had received a Calling Attention Motion No. 27 from Smt. Kiran Choudhry and Shri Lalit Nagar, M.L.As. regarding big problem of drinking water in the State and the same has been admitted. He further stated that he had also received a Calling Attention Motion No. 13 from Shri Om Parkash Barwa and 5 other M.L.As. (Shri Naseem Ahmed, Smt. Naina Singh Chautala, Shri Kehar Singh, Shri Balwan Singh Daulatpuria and Shri Ram Chand Kamboj) on the similar subject which has been clubbed with Calling Attention Motion No. 27. So, they can also raise their supplementaries.

He asked Smt. Kiran Choudhry, M.L.A. to read out her notice being a first signatory.

Smt. Kiran Choudhry, M.L.A. read out her notice.

The Agriculture Minister then made a statement.

**(ii)** **Regarding the ownership of Gwal Pahari land in Gurugram**

The Speaker informed the House that he had received a Adjournment Motion No. 04 from Smt. Kiran Choudhry and 2 other M.L.As. (Shri Anand Singh Dangi and Shri Lalit Nagar) regarding the ownership of Gwal Pahari in Gurugram,which has been converted into Calling Attention Notice No.38 and the same has been admitted. He further stated that he had also received a Calling Attention Motion No. 37 from Shri Zakir Hussain and 4 other M.L.As. (S/Shri Abhay Singh Chautala, Shri Parminder Singh Dhull, Shri Naseem Ahmed and Shri Kehar Singh) on the similar subject which has been clubbed with Calling Attention Motion No 38. They can also raise their supplementaries. The Speaker further stated that he has also received a Calling Attention Motion No. 40 from Shri Karan Singh Dalal, M.L.A. on the similar subject. He can also raise his supplementary.

He further informed that my office has received an E-mail from     Shri Ashish Chopra, Advocate regarding Calling Attention Motion No. 38 on ownership of Gwal Pahari Land in which he had stated that number of cases have been pending in Sohna Court and a case C.W.P. No. 9269 of 2016 also pending in Punjab & Haryana High Court. In this case the next date of hearing is 28.3.2017. He further stated that during the discussion on this issue, Members cannot raise those issues which are Sub-Judice under the Rules.

He asked Smt. Kiran Choudhry, M.L.A. to read out her notice being a first signatory.

Smt. Kiran Choudhry, M.L.A. read out her notice.

The Chief Minister then made a statement and also assured the House that an enquiry will be conducted in the whole matter.

**XVII. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers on the Table of the House from Sr. No. 1 to 9.

**XVIII. PRESENTATION OF REPORTS OF THE ASSEMBLY’S COMMITTEES.**

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

1. The Chairperson (Shri Aseem Goel) of the Committee on Subordinate Legislation presented the Forty Fifth Report of the Committee on Subordinate Legislation for the year 2016-2017.
2. The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Third Report of the Committee on Public Accounts for the year 2016-2017 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2012 Social, General and Economic Sectors (Non-Public Sectors Undertakings) and District Gurugram and Revenue Sector.
3. The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Fourth Report of the Committee on Public Accounts for the year 2016-2017 on the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sectors Undertakings) and Revenue Sector for the year ended 31st March, 2014.
4. The Chairperson (Shri Zakir Hussain) of the Committee on Government Assurances presented the Forty Sixth Report of the Committee on Government Assurances for the year 2016-2017.
5. The Chairperson (Shri Ghan Shyam Dass) of the Committee on Petitions presented the Seventh Report of the Committee on Petitions for the year 2016-2017.
6. The Chairperson (Dr.Abhe Singh Yadav) of the Committee on Public Undertakings presented the Sixty Third Report of the Committee on Public Undertakings for the year 2016-2017 on the report of the Comptroller and Auditor General of India for the year ended 31st March, 2013 on Public Sector Undertakings (Economic and Social Sectors).
7. The Chairperson (Shri Harvinder Kalyan) of the Committee on Estimates presented the Forty Fifth Report of the Committee on Estimates for the year 2016-2017 on the Budget Estimates for 2015-2016 Health Department.
8. The Chairperson (Shri Balwant Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Fortieth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2016-2017.
9. The Chairperson (Dr. Pawan Saini) of the Subject Committee on Food & Supplies presented the Second Report of the Subject Committee on Food & Supplies for the year 2016-2017 on Food & Supplies Department, Haryana.
10. The Chairperson (Smt. Santosh Chauhan Sarwan) of the Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes and Backward Classes presented the Second Report of the Subject Committee on Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes and Backward Classes for the year 2016-2017 on report of the activities of the Social Justice & Empowerment, Women & Child Development and Welfare of Scheduled Castes and Backward Classes Departments.
11. The Chairperson (Shri Umesh Aggarwal) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Second Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2016-2017 on Education and Health Services Department.
12. The Chairperson (Shri Subhash Barala) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Fourth Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2016-17.

**XIX.WALK** **OUTS**

During the presentation of various Assembly Committee’s Reports:-

* 1. All the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not to refer       the issue of ownership of Gwal Pahari land in Gurugram for       C.B.I. enquiry.

(ii) A little later, all the Members of the Indian National Congress Party also staged a walk out as a protest against not to refer the issue of ownership of Gwal Pahari land in Gurugram for C.B.I. enquiry.

**XX. LEGISLATIVE BUSINESS**

**1. The Haryana Appropriation (No. 2) Bill, 2017**

At 2:08 P.M., the Finance Minister introduced the Haryana Appropriation (No. 2) Bill, 2017 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

The motion was put and carried.

Shri Parminder Singh Dhull and Prof. Ravinder Baliala, Members from the Indian National Lok Dal, spoke for 2 and 2 minutes each.

The Parliamentary Affairs Minister also spoke for a while.

The Finance Minister, by way of reply, spoke for a while.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1,Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**2. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2017.**

At 2:14 P.M. the Parliamentary Affairs Minister introduced theHaryana Development and Regulation of Urban Areas (Amendment) Bill, 2017and moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**3. The Haryana Municipal (Amendment) Bill, 2017.**

At 2:17 P.M. the Urban Local Bodies Minister introduced theHaryana Municipal(Amendment) Bill, 2017and moved-

That the Haryana Municipal(Amendment) Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local BodiesMinister moved-

That the Bill be passed.

The motion was put and carried.

**4. The Haryana Municipal Corporation (Amendment) Bill, 2017.**

At 2:19, the Urban Local Bodies Minister introduced theHaryana MunicipalCorporation (Amendment) Bill, 2017and moved-

That the Haryana MunicipalCorporation (Amendment) Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local BodiesMinister moved-

That the Bill be passed.

The motion was put and carried.

**5. The Haryana Road Infrastructure Protection Bill, 2017.**

At 2:22 P.M. the Public Works Minister introduced theHaryana Road Infrastructure Protection Bill, 2017and moved-

That the Haryana Road Infrastructure Protection Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 14 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Public Works Minister moved-

That the Bill be passed.

The motion was put and carried.

**6. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017.**

At 2:24 P.M. the Finance Minister introduced theRight to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment)Bill, 2017and moved-

That Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 3 of Clause 1 and Sub-Clause 2 of Clause 1 were put one by one and carried.

Clauses 2 to 5 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The FinanceMinister moved-

That the Bill be passed.

The motion was put and carried.

**XXI. RAISING THE MATTER OF GRANTS OF MEMBERS OF  HARYANA VIDHAN SABHA.**

During the Legislative Business Shri Ranbir Gangwa, a Member from the Indian National Lok Dal raised the matter of grants of Members of Haryana Vidhan Sabha and requested the Government that grants should be given to each Members of Haryana Vidhan Sabha so that they may be able to do the development works of their respective constituencies.

The Finance Minister assured the House that Government will consider this matter.

**XXII. RESUMPTION OF LEGISLATIVE BUSINESS**

**7. The Haryana Private Universities (Amendment) Bill, 2017.**

At 2:28 P.M. the Education Minister introduced theHaryana Private Universities (Amendment)Bill, 2017and moved-

That the Haryana Private Universities (Amendment)Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The EducationMinister moved-

That the Bill be passed.

The motion was put and carried.

**8. The Haryana Nurses and Nurse-Midwives Bill, 2017.**

At 2:35 P.M., the Health Minister introduced theHaryana Nurses and Nurse-MidwivesBill, 2017and moved-

That the Haryana Nurses and Nurse-Midwives Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 43 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The HealthMinister moved-

That the Bill be passed.

The motion was put and carried.

**9. The Haryana Cattle Fairs (Amendment) Bill, 2017.**

At 2:38 P.M., the Agriculture Minister introduced theHaryana Cattle Fairs (Amendment)Bill, 2017and moved-

That the Haryana Cattle Fairs (Amendment)Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The AgricultureMinister moved-

That the Bill be passed.

The motion was put and carried.

**10. The Haryana Panchayati Raj (Amendment) Bill, 2017.**

At 2:40 P.M., the Agriculture Minister introduced theHaryana Panchayati Raj(Amendment)Bill, 2017and moved-

That the Haryana Panchayati Raj(Amendment)Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The AgricultureMinister moved-

That the Bill be passed.

The motion was put and carried.

**11. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2017.**

At 2:42 P.M., the Agriculture Minister introduced thePunjab Village Common Lands (Regulation) Haryana AmendmentBill, 2017and moved-

That the Punjab Village Common Lands (Regulation) Haryana AmendmentBillbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The AgricultureMinister moved-

That the Bill be passed.

The motion was put and carried.

**12. The Haryana Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2017.**

At 2:44 P.M., the Education Minister introduced theHaryana Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services)Bill, 2017and moved-

That the Haryana Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Billbe taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 3 of Clause 1 and Sub- Clause 2 of Clause 1 were put one by one and carried.

Clauses 2 to 7 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The EducationMinister moved-

That the Bill be passed.

The motion was put and carried.

**XXIII.THANKS BY THE PARLIAMENTARY AFFAIRS MINISTER          AND SHRI ZAKIR HUSSAIN, A MEMBER FROM THE           INDIAN   NATIONAL LOK DAL/ SPEAKER**

Before the House was to adjourn sine die, the Parliamentary Affairs Minister and the Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of this House. They also thanked the Press representatives, Government Officers and the Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

Shri Zakir Hussain, a Member from the Indian National Lok Dal also thanked the Speaker for the smooth functioning of the House.

The Deputy Speaker occupied the Chair from 11:51 A.M. to 12:34 P.M.

The Sabha then adjourned sine die.

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